

NHRC NOTICE TO MAHA OVER SCHOOL SNAKE BITE DEATHS

Pradip Kumar Maitra

pradipmaitra@hindustantimes.com

NAGPUR: The National Human Rights Commission (NHRC) on Friday issued a notice to the Maharashtra government after taking suo motu cognisance of the deaths of three tribal girls who were bitten by a snake inside their hostel at an ashram school in Gadchiroli district.

Three of the victims – aged eight, 12 and 14 -- died while the other three were admitted to the Government Medical College and Hospital and Gadchiroli Civil Hospital. A day after the tragedy, CM Devendra Fadnavis ordered the permanent cancellation of the school's licence.

NHRC described the matter as a "serious issue of human rights violation" and directed the Maharashtra government to submit a detailed report within two weeks. The report has been sought on the circumstances leading to the deaths as well as the health status of the three students who survived the snake-bite. The commission, citing media reports, also flagged the allegedly appalling conditions at the hostel, where as many as 79 girls were reportedly accommodated in a single room.

The headmaster of Japtalai Ashram School, Prashant Tappaliwar, 51, and male warden Bhaskar Bhoyar, 50, have been arrested.

No work from home order for Pandits, says J&K administration

The Hindu Bureau
SRINAGAR

Even as the J&K administration on Friday refuted any work-from-home orders for Kashmiri Pandits working in the Valley, the community has approached the National Human Rights Commission (NHRC) and National Commission for Minorities (NCM) to “probe how personal data of Prime Minister Package Employees in Kashmir was leaked” and made it to a purported terror threat letter online. Chief Minister

Omar Abdullah said “a credible threat cannot be taken lightly”.

Rakesh Handu, a social activist, said he was in touch with the six Pandit employees whose names and mobile numbers figured in the threat letter online and “were shifted to Jammu”. Mr. Handu, on behalf of Kashmiri Pandit PM Package employees, has submitted a representation to the NHRC and NCM.

The letter demanded an FIR and a probe by the cyber cell and the National Investigation Agency.

NHRC seeks report after 3 girls die of snakebite in Gadchiroli

The National Human Rights Commission (NHRC) on Friday issued a notice to the Maharashtra government after taking *suo motu* cognisance of the death of three tribal girls from snakebite inside their hostel in Gadchiroli district. The incident took place on Monday in the hostel of a tribal residential school. The snake bit six students, who were sleeping on the floor because of a shortage of cots. A day after the incident, Maharashtra Chief Minister Devendra Fadnavis ordered that the licence of the school be cancelled permanently. The NHRC has issued a notice to the State Chief Secretary, directing the State to submit a report within two weeks.

NHRC notice over students' snakebite deaths

Agencies

MUMBAI

The National Human Rights Commission (NHRC) has issued a notice to the State Chief Secretary following the death of three Scheduled Tribe schoolgirls due to snakebites in Gadchiroli district, an official statement said on Friday.

Earlier this week, six girls were bitten by a snake inside their room at an Ashram school hostel, where the students were forced to sleep on the floor due to a shortage of cots. The remaining three continue to receive medical care. Taking suo motu cognisance of media reports, the NHRC termed the incident a "serious issue of human rights violation" and directed the state government to submit a detailed report within two weeks.

Meanwhile, a total of 584 students died across state-run and government-aided residential facilities during the last two years, officials said on Friday. According to officials, the causes of death ranged from snakebites and sickle cell disease to serious illnesses, accidents and suicides. The state has initiated corrective measures, including cancellation of the residential school's licence and comprehensive safety audits.

Explain suicides by CRPF personnel: NHRC to Ministry

The National Human Rights Commission (NHRC) on Friday took cognisance of reports on suicide of 19 Central Reserve Police Force personnel between January and May 22. The intervention comes amid growing concern over the mental well-being of CRPF personnel. Data show that 281 personnel have died by suicide over the past five years. "Taking note of the issue, the Commission has issued notices to the Home Secretary, Ministry of Home Affairs, and the Director General of the CRPF. They have been asked to submit a detailed report on the matter within two weeks," the NHRC said. *(For those in distress, counselling is available at Tele MANAS 14416)*

After Gadchiroli snakebite deaths, 133 aided ashram schools set to be inspected

Express News Service
Mumbai, August 14

DAYS AFTER three tribal girl students died of snakebite at an ashram school hostel in Gadchiroli, the Tribal Development Department has ordered inspections of 133 government-aided ashram schools across six districts on August 11. The National Human Rights Commission (NHRC) has also sought a report from the Maharashtra government on the incident.

The department's Nagpur Circle has deployed 80 teams, comprising around 160 officials, to inspect schools in Nagpur, Gadchiroli, Gondia, Bhandara, Chandrapur and Wardha. The teams will assess basic infrastructure, sleeping arrangements and safety provisions and identify deficiencies requiring immediate corrective action.

The inspections follow the Japtalai ashram school incident, in which six Scheduled Tribe girl students were bitten by a snake and three died. Officials said surprise inspections

are also being conducted.

The NHRC on Friday took suo motu cognisance of the incident and issued a notice to the Maharashtra chief secretary seeking a detailed report within two weeks, including the health status of the surviving students. It said the reported incident, if true, raised serious issues concerning violation of human rights.

Two of the surviving students, Kavita Kirange and Deepika Madavi, have since been discharged. Kavita, a Class VI student, was discharged from Gadchiroli District General Hospital and taken to her home in Medhari, Etapalli. Deepika, a Class V student from Kekavahi in Dhanora, was discharged from the Government Medical College and Hospital in Nagpur and taken home in an ambulance arranged by the administration.

Class VIII student Samruddhi Naitam continues to be treated in Gadchiroli and is responding to treatment, doctors said.



एनएचआरसी ने रिपोर्ट मांगी 5 महीने में 19 सीआरपीएफ जवानों की आत्महत्या

नई दिल्ली। एनएचआरसी ने जनवरी से 22 मई 2026 के बीच 19 सीआरपीएफ कर्मियों की आत्महत्या की रिपोर्ट पर स्वतः संज्ञान लेते हुए केंद्रीय गृह सचिव और सीआरपीएफ महानिदेशक को नोटिस जारी किया है। आयोग ने दोनों से दो सप्ताह में विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने कहा कि मीडिया रिपोर्ट सही है तो यह देश के सबसे बड़े केंद्रीय सशस्त्र पुलिस बल में काम कर रहे जवानों के जीवन के अधिकार से जुड़ा गंभीर मामला है। रिपोर्ट के मुताबिक, 2025 में सीआरपीएफ के 59 कर्मियों ने आत्महत्या की, जो पिछले पांच वर्षों में सबसे ज्यादा संख्या है। पांच साल में कुल 281 सीआरपीएफ कर्मियों ने आत्महत्या की, जिनमें करीब 216 ड्यूटी पर थे। आंकड़ों के मुताबिक 2021 में 57 जवानों, 2022 में 43 जवानों, 2023 में 57 जवानों और 2024 में 46 जवानों ने आत्महत्या की थी।

सफाईकर्मों की मौत मामले में मानवाधिकार आयोग ने लिया संज्ञान

जासं, फरीदाबाद : सेक्टर-25 स्थित फैक्ट्री के मैनहोल में सफाई के दौरान जहरीली गैस की चपेट में आने से हुई सफाईकर्मों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। इस दौरान एक अन्य कर्मचारी की हालत भी गंभीर हो गई थी। आयोग ने मामले में हरियाणा के मुख्य सचिव और फरीदाबाद के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

सेक्टर-56 आशियाना फ्लैट में रहने वाले असलम और बंटी को सफाई के लिए सेक्टर-25 स्थित फैक्ट्री मालिक ने बुलाया था। दोनों सफाईकर्मियों को मैनहोल में सफाई के लिए बिना सुरक्षा किट के उतार दिया गया था। असलम की दम घुटने से मौत हो गई, जबकि बंटी गंभीर हो गया। उसे इलाज के लिए निजी अस्पताल में भर्ती कराया गया। आयोग ने रिपोर्ट में मामले की जांच की वर्तमान स्थिति, घायल व्यक्ति के स्वास्थ्य की स्थिति तथा उसे दी गई मुआवजा राशि इसके अलावा मृतक के परिजनों को दिए गए मुआवजे और अन्य सहायता का भी ब्योरा मांगा गया है।

Source: <https://www.devdiscourse.com/article/law-order/3963772-eureka-forbes-under-fire-child-labour-in-supply-chain-exposed>

Eureka Forbes Under Fire: Child Labour in Supply Chain Exposed

Eureka Forbes launches an internal investigation after child labour is discovered at a supplier in New Delhi. Authorities rescued four minors working at YY Harness. The National Human Rights Commission demands checks from Eureka, Havells, and Unilever's India unit. The matter raises concerns about child exploitation in supply chains.

Devdiscourse News Desk | Updated: 14-08-2026 12:55 IST | Created: 14-08-2026 12:55 IST

Eureka Forbes, a prominent Indian electronics company, has initiated an internal investigation following the discovery of child labour at one of its New Delhi suppliers. This comes after the National Human Rights Commission urged the company, along with Havells and Unilever's India unit, to scrutinize their supply chains.

Authorities recently rescued four children from YY Harness, a small-scale vendor involved in electrical wiring and components. Eureka Forbes, a leading maker of water purifiers, stated through its CFO, Gaurav Khandelwal, that it is taking the allegations seriously and has begun an immediate review and audit of its practices.

The incident underscores ongoing concerns about child exploitation in supply chains. The commission's orders, which are binding, called for urgent action. Police investigations continue, with the rescued children reporting minimal wages for six-day work weeks.

(With inputs from agencies.)

Source: <https://www.thehindu.com/news/national/jammu-and-kashmir/jk-administration-says-no-work-from-home-order-for-pandits-in-kashmir-cm-abdullah-says-a-credible-threat-cannot-be-taken-lightly/article71347004.ece/amp/>

J&K administration says no work from home order for Pandits in Kashmir; CM Abdullah says 'a credible threat cannot be taken lightly'

Rakesh Handu, a Pandit social activist, said he was in touch with the six Pandit employees whose names and mobile numbers figured in the threat letter online and "were shifted to Jammu"

Published - August 15, 2026 04:54 am IST - SRINAGAR

The Hindu Bureau

Even as the J&K administration on Friday (August 14, 2026) refuted any work-from-home orders for Kashmiri Pandits working in Kashmir, the community has approached the National Human Rights Commission (NHRC) and the National Commission for Minorities (NCM) to "probe how personal data of Prime Minister Package Employees in Kashmir was leaked" and made it to a purported terror threat letter online. J&K Chief Minister Omar Abdullah said "a credible threat cannot be taken lightly".

Rakesh Handu, a Pandit social activist, said he was in touch with the six Pandit employees whose names and mobile numbers figured in the threat letter online and "were shifted to Jammu".

Mr. Handu, on behalf of Kashmiri Pandit PM Package employees, has submitted a representation to the NHRC and NCM. "For the last few days, threat letters and lists are again circulating. These lists contain name, department, place of posting, and personal mobile numbers of PM Package employees. This is not isolated. Similar lists were published by Kashmir Fight / TRF (The Resistance Front) blog in 2022 (56 employees) and 2023 (57 PM Package teachers)," said Mr. Handu, in the letter.

He pointed out that after the targeted killings of Rahul Bhat, Rajni Bala post-2019, "many of Pandit employees had submitted en mass resignations citing threat to life".

"When a religious minority serving the Government is openly threatened, named, and told not to hoist the national flag, it is a test of human rights and minority rights in a democracy," reads the letter.

The letter demanded a FIR and probe by the police's Cyber Cell and the National Investigation Agency. "There should be an immediate security audit of all PM Package employees and transit camps, especially before 15th August celebrations. Till threat assessment is complete, allow work from home or attachment to Jammu," it added.

Meanwhile, Divisional Commissioner, Kashmir, Anshul Garg on Friday (August 14, 2026) said no order has been issued asking Pandit employees to work from home. "The administration has made necessary security arrangements for employees, residents and the general public ahead of the Independence Day celebrations in

Srinagar. We should rely on the authentic information channels that are provided by the government and the administration,” said Mr. Garg.

Reacting to Mr. Garg’s statement, Mr. Handu sought clarification from the J&K administration and said, “Why are these contradictory statements coming from Honourable Divisional Commissioner Kashmir?”

Meanwhile, J&K CM Abdullah said militancy may be declared “finished.” “But a credible threat cannot be taken lightly. Those responsible for security must act decisively, identify those behind it, and ensure foolproof protection,” said Mr. Abdullah.

Published - August 15, 2026 04:54 am IST

Source: <https://www.thehitavada.com/Encyc/2026/8/15/nhrc-takes-suo-motu-action-on-ashram-school-snake-bite-incident>

NHRC takes suo motu action on Ashram School snake-bite incident

Date :15-Aug-2026

Staff Reporter and District Correspondent

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that six girl students, belonging to the Scheduled Tribe, were bitten by a snake in a hostel of an Ashram school in Gadchiroli district on Friday. Reportedly, they were sleeping on the floor inside their hostel room due to lack of cots. Three of the victim students succumbed to the snake-bite, while the remaining three were undergoing treatment at a hospital. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Maharashtra Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured girl students. According to the media report, carried on August 11, 79 girl students are accommodated in a single room of the hostel. The hostel, which has been functional for the last 25 years, lacks basic facilities. Every year, the district reports a significant number of snake bite cases.

Why no action on officials: Danve

Ambadas Danve, Shiv Sena leader and former Leader of Opposition in the Legislative Council, has alleged that the Government is trying to protect officers of the tribal development in the Japtalai Ashram School snake-bite case. Levelling allegations that both the school management and the Tribal Development Department are responsible for the deaths of three female students due to snake bites at the Ashram School, Danve questioned why no action was yet taken against officers. "This shows government is shielding them," he alleged. On tour of the district, Danve visited the Ashram School and inspected the situation there. A large pile of wood was lying adjacent to the hostel. Danve expressed the possibility that the snake may have come from woodpile and bit the students. The hostel also lacked cots and mosquito nets for the students. Danve pointed out that despite the large number of girls residing there, there were only six bathrooms and four toilets available. Danve stated that parents have demanded the school should remain open - providing safe and quality facilities - rather than being shut down, arguing that the decision taken by the Chief Minister and the administration to close the Ashram School following the incident was inappropriate. Danve also visited the district hospital and enquired after the health of the girls undergoing treatment there.

Two students discharged on Friday

Two students Kavita Kirange and Deepika Madavi who got admitted in hospital after the snake-bite incident in Ashram School in Gadchiroli district on Friday. The doctors took this decision after their health improved, informed Aayushi Singh, Additional Commissioner, Tribal Development Department on Friday. Kavita Kirange, whose treatment was underway in district general hospital in Gadchiroli, was discharged at 1.30 pm on Friday and the administration safely took her to her residence in Medhari village in Etapalli taluka. Similarly, Deepika Madavi, whose treatment was underway in Government Medical College and Hospital (GMCH), Nagpur, has also been discharged and she was also taken to her village in Dhanora taluka by the administration. Meanwhile, the third

student Samruddhi Suresh Naitam, who is undergoing treatment in Gadchiroli, is also responding and she is in constant medical observation.

Source: <https://www.timesnownews.com/web-stories/india/281-crpf-personnel-died-by-suicide-in-5-years-nhrc-seeks-report-from-mha-article-155616560>

281 CRPF Personnel Died By Suicide In 5 Years, NHRC Seeks Report From MHA
Updated Aug 14, 2026, 15:29 IST

The National Human Rights Commission (NHRC) has responded to a report highlighting an alarming rise in suicides among Central Reserve Police Force (CRPF) personnel, with 19 cases reported between January and May 2026.

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report on the rising number of suicides among Central Reserve Police Force (CRPF) personnel.

According to the report, 19 CRPF personnel died by suicide between January and May 22, 2026. The report, citing CRPF data, also said that 59 personnel died by suicide in 2025, the highest number recorded by the force in the last five years.

The NHRC said that if the reported figures are correct, the issue raises serious concerns over the right to life of personnel serving in the country's largest Central Armed Police Force.

The Commission has issued notices to the Union Home Secretary and the Director General of CRPF, seeking a detailed report on the matter within two weeks.

According to the media report published on August 11, a total of 281 CRPF personnel died by suicide between 2021 and 2025. Of these, around 216 were reportedly on duty at the time.

The reported figures show that the CRPF recorded 57 suicides in 2021, 43 in 2022, 57 in 2023, 46 in 2024 and 59 in 2025. The NHRC is seeking details from the authorities to examine the circumstances behind the deaths and the measures being taken to address the issue.

The Commission said further action would be taken after receiving the reports from the Ministry of Home Affairs and the CRPF.

india

Source: <https://www.freepressjournal.in/india/nhrc-bench-seeks-answers-on-manufacture-sale-of-analogue-paneer-after-ban-in-several-states>

NHRC Bench Seeks Answers On Manufacture & Sale Of Analogue Paneer After Ban In Several States

The NHRC, led by Priyank Kanoongo, has taken cognizance of concerns over analogue paneer's composition, nutrition, safety. It sought clarifications from FSSAI and State and UT authorities on regulations, testing, manufacturing, sales and enforcement. Authorities must submit Action Taken Reports within two weeks. The matter follows a complaint and report by ASIA on health equity.

RAJESH THAKURUpdated: Friday, August 14, 2026, 01:08 PM IST

The National Human Rights Commission (NHRC) bench led by Priyank Kanoongo, has taken cognizance related to the manufacture, licensing, sale and consumption of 'analogue paneer', particularly in relation to its composition, nutritional value, food safety and the protection of consumers' right to accurate information.

The concerned authorities have been directed to submit Action Taken Reports within two weeks of receipt of the notices.

The Bench has sought to examine a fundamental question: What is the regulatory and nutritional justification for permitting a product substantially different from conventional milk-derived paneer to be manufactured and sold as a paneer substitute?

The Commission has sought detailed clarification from FSSAI regarding the regulatory status of analogue paneer, its permissible composition, nutritional implications, health concerns, applicable standards and testing methodology.

NHRC Seeks answers on composition of analogue paneer

The Bench has also sought clarification regarding scientific methods for distinguishing milk-derived paneer from products containing vegetable oils/fats and other non-milk ingredients, including the relevance of beta-sitosterol as a testing parameter.

The NHRC has further sought information from the Chief Secretaries of all States and Union Territories regarding the manufacture, supply, sale and serving of analogue paneer, including inspections, sampling, violations and enforcement action.

The Bench has also sought to ascertain whether consumers are being given clear and adequate information about the identity, composition and nutritional characteristics of such products, so that they are able to make an informed choice.

The concerned authorities have been directed to submit Action Taken Reports within two weeks of receipt of the notices.

ASIA files complaint

The matter came before the Commission on the basis of a complaint filed by the Advanced Study Institute of Asia (ASIA), Centre for Health Equity, accompanied by its report titled “Analogue Paneer in India: A Food-Systems Threat to Health Equity.” The Commission considered the issues raised in the complaint and the accompanying report while taking cognizance of the matter.

Source: <https://www.freepressjournal.in/amp/education/nhrc-seeks-report-from-maharashtra-over-snake-bite-deaths-of-tribal-girls-in-gadchiroli-ashram-hostel>

NHRC Seeks Report From Maharashtra Over Snake Bite Deaths Of Tribal Girls In Gadchiroli Ashram Hostel

The NHRC has taken suo motu cognizance after six Scheduled Tribe girl students were bitten by a snake at an Ashram school hostel in Maharashtra's Gadchiroli district. According to a media report, three students died while three others were receiving treatment. The Commission sought a report from the Maharashtra Chief Secretary within two weeks over alleged facility lapses.

Somendra Sharma Updated: Friday, August 14, 2026, 06:43 PM IST

Mumbai: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that six girl students, belonging to the Scheduled Tribe, were bitten by a snake in a hostel of an Ashram school in Gadchiroli district, Maharashtra. Reportedly, they were sleeping on the floor inside their hostel room due to lack of cots. Three of the victim students succumbed to the snake bite, while the remaining three were undergoing treatment at a hospital.

Commission Flags Possible Human Rights Violation, Seeks Detailed Report From State

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Maharashtra Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured girl students.

According to the media report, carried on 11th August 2026, 79 girl students are accommodated in a single room of the hostel. The hostel, which has been functional for the last 25 years, lacks basic facilities. Every year, the district reports a significant number of snake bite cases.

To get details on exclusive and budget-friendly property deals in Mumbai & surrounding regions, do visit:
<https://budgetproperties.in>

Published on: Friday, August 14, 2026, 06:43 PM IST

Source: <https://news.abplive.com/news/india/nhrc-notice-to-states-uts-fssai-over-concerns-raised-about-sale-consumption-of-analogue-paneer-1862113>

NHRC notice to states, UTs, FSSAI over concerns raised about sale, consumption of 'analogue paneer'

New Delhi, Aug 14 (PTI): The NHRC has issued notices to all states and UTs, and the Food Safety and Standards Authority of India (FSSAI) in the wake of a complaint raising concerns over the manufacturing, sale and consumption of 'analogue paneer'.

Written By : PTI | Updated at : 15 Aug 2026 12:22 AM (IST)

New Delhi, Aug 14 (PTI): The NHRC has issued notices to all states and UTs, and the Food Safety and Standards Authority of India (FSSAI) in the wake of a complaint raising concerns over the manufacturing, sale and consumption of 'analogue paneer'.

The Commission said it considers it necessary for the FSSAI to clarify the nutritional composition and nutritional value of 'analogue paneer', including its protein, fat and other relevant nutritional parameters, and whether such information is adequately disclosed to consumers, reads a case proceedings dated August 13.

'Analogue paneer' refers to an imitation of traditional dairy paneer.

The National Human Rights Commission (NHRC) has also sought clarification as to why the manufacture, regulation and sale of such products are considered necessary, particularly when three states have reportedly already imposed restrictions or prohibitions on 'analogue paneer.' Further, what nutritional or consumer benefit is being sought by allowing its manufacturing and the sale to continue, the human rights body asked.

The present matter has arisen from a representation and report dated August 11 submitted by the Advanced Study Institute of Asia (ASIA), Centre for Health Equity, concerning the manufacture, sale, supply, use, labelling, testing and regulatory enforcement relating to dairy analogues, particularly products being sold, supplied or served as "analogue paneer" or as paneer.

The representation raises issues concerning consumer protection, food safety, transparency in nomenclature and labelling, consistency of enforcement across states and Union Territories, and the adequacy of existing mechanisms to enable consumers to "distinguish between milk-derived paneer and dairy analogues," reads the proceedings.

The Commission has also taken note of the accompanying report titled 'Analogue Paneer in India: A Food-Systems Threat to Health Equity', published by the Centre for Health Equity, Advanced Study Institute of Asia.

The briefing note records that FSSAI allegedly "recognises" dairy analogues as products in which non-milk constituents replace some or all milk constituents and states that such products are "not milk, milk products or composite milk products".

It further raises questions concerning the continued use of the term 'paneer' in the nomenclature of such products and the adequacy of existing disclosure requirements, the proceedings add.

The report further records that 'analogue paneer' may involve ingredients including vegetable oils or fats, starches, milk solids, plant proteins, stabilisers, emulsifiers and artificial flavours, and that the resulting product may have a nutritional profile different from conventional paneer.

The Commission is further of the view that, where a food product is permitted under the regulatory framework, the regulatory authorities must nevertheless ensure that its identity, composition and nature are adequately disclosed and that consumers are not misled into believing that a non-dairy analogue is conventional milk-derived paneer, reads the proceedings. PTI KND AMJ AMJ

Source: <https://www.freepressjournal.in/bhopal/nhrc-questions-regulatory-basis-of-analogue-paneer-seeks-nationwide-details-on-sales-and-safety>

NHRC Questions Regulatory Basis Of 'Analogue Paneer', Seeks Nationwide Details On Sales And Safety

An NHRC bench led by Priyank Kanoongo has sought clarity on the manufacture, sale and consumption of 'analogue paneer', including its composition, nutrition and food safety. The Commission has sought information from FSSAI and the chief secretaries of all states and Union Territories, directing authorities to submit action-taken reports within two weeks.

Staff ReporterUpdated: Friday, August 14, 2026, 10:15 PM IST

Bhopal (Madhya Pradesh): National Human Rights Commission (NHRC) bench led by Priyank Kanoongo has taken cognizance about the manufacture, licensing, sale and consumption of 'analogue paneer', particularly in relation to its composition, nutritional value, food safety and the protection of consumers' right to accurate information.

The concerned authorities have been directed to submit action taken report within two weeks of receipt of the notices. The matter came before the Commission on the basis of a complaint filed by the Advanced Study Institute of Asia.

The bench has sought to examine a fundamental question - what is the regulatory and nutritional justification for permitting a product substantially different from conventional milk-derived paneer to be manufactured and sold as a paneer substitute?

The Commission has sought detailed clarification from the Food Safety and Standards Authority of India regarding the regulatory status of analogue paneer, its permissible composition, nutritional implications, health concerns, applicable standards and testing methodology.

The NHRC has further sought information from the chief secretaries of all states and Union Territories regarding the manufacture, supply, sale and serving of analogue paneer, including inspections, sampling, violations and enforcement action.

The concerned authorities have been directed to submit action taken reports within two weeks of receipt of the notices.

Source: <https://www.orissapost.com/compensation-to-minor-rape-survivor-nhrc-seeks-report/>

Compensation to minor rape survivor: NHRC seeks report

PNN/Agencies Updated: August 14th, 2026, 10:42 IST in State, Top Stories

Kendrapada: The National Human Rights Commission (NHRC) has directed the Superintendent of Police, Jagatsinghpur, and the District Legal Services Authority (DLSA) to submit a report on whether compensation has been paid to a minor rape survivor under the Victim Compensation Scheme. The Commission has asked the authorities to specify the amount sanctioned, the amount disbursed and the date of payment, if compensation has been paid. The compliance report is to be submitted within four weeks, according to an order issued by the Commission Thursday.

The NHRC passed the order while hearing a petition filed by human rights defender Sagar Jena. The case relates to the alleged rape of a minor girl by her neighbour in Jagatsinghpur district on or before August 12, 2025. Based on media reports, the petition sought Rs 10 lakh in compensation for the survivor and an action-taken report from the police.

Taking cognizance of the matter, the NHRC December 29, 2025, directed the Jagatsinghpur SP to submit a report. In response, the Additional SP, Paradip, in a report dated January 22, 2026, informed the Commission that a case had been registered at Abhayachandpur police station under Section 64(1) of the Bharatiya Nyaya Sanhita (BNS) and Section 4(1) of the Protection of Children from Sexual Offences (POCSO) Act. The investigating officer, SI D. Seth, visited the spot, recorded statements of witnesses under Section 180 of the BNS and arrested the accused, Kumar Daloi of Patana. The accused was produced before a court, and a chargesheet was filed on September 23, 2025, under Sections 64(1) and 62 of the BNS and Section 8 of the POCSO Act.

However, the Commission observed that the police report was silent on the issue of compensation to the survivor. In the fresh proceedings August 13, 2026, the NHRC directed the Jagatsinghpur SP and the DLSA to provide details of the compensation sanctioned and disbursed, along with the date of payment. The authorities have been directed to submit the compliance report through the HRCNet portal by September 20, 2026.

Source: <https://www.storyboard18.com/amp/brand-marketing/storyboard18-brings-you-top-five-news-updates-from-the-world-of-advertising-marketing-and-business-of-brands-107758.htm>

Storyboard18's Global GenZ Summit line-up | Q-commerce pricing practices face scrutiny | NHRC seeks Meta, MeitY report over sexually explicit content

By Storyboard18 | August 14, 2026, 17:10:15 IST

Storyboard18 presents FAST FIVE

We bring you top five news updates from the world of advertising, marketing, and business of brands.

Zepto, Tinder, Rapido, Visa and UNIQLO leaders take the stage at Storyboard18's Global GenZ Summit

Marketers have spent decades trying to understand consumers. Gen Z has made that task harder than ever. The generation switches between platforms effortlessly, consumes content at unprecedented speed and is often sceptical of traditional advertising. Winning their attention is difficult. Keeping it is even harder.

That challenge brings together an influential group of marketing leaders at Storyboard18's Global GenZ Summit in Mumbai on September 2.

Blinkit, Zepto, Instamart pricing practices face scrutiny over MRP, discounts and hidden fees

Quick commerce has made speed almost invisible. Groceries, snacks, personal care products and household essentials can now arrive within minutes, often before consumers have spent much time comparing prices, checking quantities or examining what sits behind a discount.

But as platforms such as Blinkit, Zepto, Swiggy Instamart and others become a routine part of household spending, questions around how prices are displayed and determined are becoming harder to ignore.

SAT grants Zee Entertainment interim relief in SEBI case, allows ₹3,143 crore warrant issue

The Securities Appellate Tribunal (SAT) has granted interim relief to Zee Entertainment Enterprises Ltd. (ZEEL) in its dispute with the Securities and Exchange Board of India (SEBI), allowing the company to move ahead with its proposed ₹3,143 crore preferential warrant issue to its promoter group.

The tribunal has also permitted ZEEL to access its mutual fund units for dividend distribution. The relief is subject to the company depositing the penalty imposed by SEBI.

NHRC directs Meta to share advertiser, payment details; asks MeitY for report on paid promotion of sexually explicit content

The National Human Rights Commission (NHRC) has asked Meta, the Ministry of Electronics and Information Technology (MeitY) and the Gurugram Police to report on allegations that sexually explicit material was being

promoted through paid tools on Meta's platforms, Moneycontrol reported.

The commission issued the directions in an order dated August 13 after taking up a complaint concerning the alleged use of advertising and promotional features to circulate pornographic and sexually explicit material on Facebook, Instagram and WhatsApp.

Instagram changes its wordmark after 10 years: "Looks terrible", "Instagzam" jokes flood the internet

Instagram has refreshed its wordmark after a decade, changing the lettering used for the platform's name while retaining its recognisable script-inspired identity.

Instagram head Adam Mosseri announced the change on August 13, saying the wordmark had not been updated in 10 years and was due for a refresh. He described the new design as "cleaner and more modern", with references to Instagram's original design and its emphasis on simplicity and craft.

Source: <https://www.moneycontrol.com/technology/nhrc-seeks-reports-from-meta-meity-over-paid-promotion-of-sexually-explicit-content-article-14005354.html/amp>

NHRC seeks reports from Meta, MeitY over 'paid promotion' of sexually explicit content

Rights panel has asked Meta, MeitY and Gurugram Police to submit action-taken reports within seven days. The order covers Meta platforms' advertising, payment, targeting and content-amplification systems

Aihik Sur August 14, 2026 / 11:03 IST

The National Human Rights Commission (NHRC) has sought action-taken reports from Meta, the Ministry of Electronics and Information Technology (MeitY) and the Gurugram Police over allegations that Meta platforms are promoting sexually explicit content through paid advertising and other tools.

In its August 13 order, a copy of which has been reviewed by Moneycontrol, the rights panel said it had taken cognisance of a complaint alleging that pornographic and sexually explicit material was being paid for and amplified on Meta platforms, which include Facebook, Instagram and WhatsApp.

The commission has given the three parties seven days from receiving the notice to submit action taken reports.

Moneycontrol has sent queries to Meta and the ministry and will update the copy when they respond.

The development comes as Meta's content moderation and advertising systems in India faces scrutiny.

Recently, Meta's chief global affairs officer Joel Kaplan and other global executives met MeitY minister Ashwini Vaishnaw and officials over a range of issues, including CSAM content and PM's video removal.

The NHRC's order goes beyond content moderation and seeks information on how Meta's advertising infrastructure operates. Meta has also been asked to explain how the allegedly offending material was allowed to be paid for, promoted or boosted.

The American tech giant has also been asked to provide details of the accounts or advertisers involved, payment records, targeting parameters, reach and the human and automated checks applied before the advertisements were approved.

The commission has directed Meta to preserve relevant digital records.

The ministry has separately been asked to examine whether the alleged use of Meta's promotional tools violates the Information Technology Act. The ministry has also been asked to report on steps being taken to prevent unlawful content from being promoted, monetised or amplified.

The Gurugram Police has been directed to examine the allegations through its cyber-crime unit, identify those responsible and register an FIR if a cognisable offence is established.

The NHRC said the matter should be treated with "utmost urgency". Depending on the findings, the commission said provisions of the IT Act, the POCSO Act and the Bharatiya Nyaya Sanhita could be attracted.

first published: Aug 14, 2026 11:01 am

Source: <https://www.businesstoday.in/technology/news/story/meta-under-nhrc-scanner-over-paid-promotion-of-adult-content-report-549173-2026-08-14>

Meta under NHRC scanner over 'paid promotion' of adult content; Report

It is highlighted that Facebook, Instagram and WhatsApp are allegedly promoting pornographic and sexually explicit content on the platform.

Business Today Desk

Noida, Updated Aug 14, 2026 12:35 PM IST

The National Human Rights Commission (NHRC) has reportedly received complaints alleging that Meta's platforms are being used to promote sexually explicit content through paid advertising. Now, the commission has asked Meta, MeitY and Gurugram Police to submit action-taken reports, as per a Moneycontrol report.

It is highlighted that Facebook, Instagram and WhatsApp are allegedly promoting pornographic and sexually explicit content on the platform. Now, the NHRC has given a seven-day timeline from receiving the notice to state what actions are in place. The commission states that the issue should be dealt with "utmost urgency."

Meta was recently scrutinised by the Indian government over the circulation of Child Sexual Abuse Material (CSAM) and PM Modi's video removal from Facebook.

NHRC 7-day deadline: What does it include?

Reportedly, NHRC has asked Meta to provide details of the accounts and advertisers that allegedly paid to promote the material, payment records with proof of promotions, targeting parameters, and details on how many people the promoted content potentially reached.

The commission is also seeking details on human and automated safety checks conducted by Meta before starting promotion of such content and an explanation of how the allegedly adult material was allowed to be promoted. The social media giant is also ordered to preserve relevant digital records.

On the other hand, NHRC has asked MeitY to examine whether the alleged use of Meta's promotional tools violates the IT Act. Furthermore, Gurugram Police must investigate the allegations and file an FIR if any offence is identified.

Meta under scanner of Indian government

Over the past two weeks, Meta has been facing several allegations over the distribution of child sexual abuse material, deepfakes and bots on Instagram, highlighting lapses in Meta's content moderation system. The issue was fueled after the temporary removal of a Facebook post by Prime Minister Narendra Modi.

Days before, Meta's chief global affairs officer Joel Kaplan and his team briefed MeitY officials, including the IT

minister Ashwini Vaishnaw, on a range of content moderation and platform governance issues, including the handling of CSAM content and the removal of a video posted by Prime Minister Narendra Modi. Meta CEO Mark Zuckerberg

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-snake-bite-of-six-girls-leading-to-three-deaths-in-a-hostel-in-gadchiroli-district-maharashtra/>

National News

NHRC, India takes suo motu cognizance of the reported snake bite of six girls leading to three deaths in a hostel in Gadchiroli district, Maharashtra

By iednewsdesk August 14, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that six girl students, belonging to the Scheduled Tribe, were bitten by a snake in a hostel of an Ashram school in Gadchiroli district, Maharashtra. Reportedly, they were sleeping on the floor inside their hostel room due to lack of cots. Three of the victim students succumbed to the snake bite, while the remaining three were undergoing treatment at a hospital.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Maharashtra Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured girl students.

According to the media report, carried on 11th August 2026, 79 girl students are accommodated in a single room of the hostel. The hostel, which has been functional for the last 25 years, lacks basic facilities. Every year, the district reports a significant number of snake bite cases.

Source: <https://www.storyboard18.com/brand-makers/nhrc-directs-meta-to-share-advertiser-payment-details-asks-meity-for-report-on-paid-promotion-of-sexually-explicit-content-107708.htm>

NHRC directs Meta to share advertiser, payment details; asks MeitY for report on paid promotion of sexually explicit content

The NHRC has asked Meta to preserve relevant records and disclose advertiser, payment, targeting and review details linked to allegedly unlawful material promoted through its platforms.

By Storyboard18 | August 14, 2026, 11:20:09 IST

The National Human Rights Commission (NHRC) has asked Meta, the Ministry of Electronics and Information Technology (MeitY) and the Gurugram Police to report on allegations that sexually explicit material was being promoted through paid tools on Meta's platforms, Moneycontrol reported.

The commission issued the directions in an order dated August 13 after taking up a complaint concerning the alleged use of advertising and promotional features to circulate pornographic and sexually explicit material on Facebook, Instagram and WhatsApp.

All three parties have been given seven days from the date they receive the notice to submit action-taken reports.

Meta asked to disclose advertising details

The NHRC has sought detailed information from Meta on how the allegedly offending material passed through its advertising systems. The company has been asked to provide details of the accounts and advertisers involved, payment information, audience-targeting parameters and the reach of the advertisements.

The commission also wants Meta to explain the human and automated safeguards used to review such advertisements before they were approved. It has directed the company to retain relevant digital records linked to the matter.

MeitY, Gurugram Police asked to examine allegations

The NHRC has directed MeitY to examine whether the alleged promotion of such material through Meta's tools amounts to a violation of the Information Technology Act. The ministry has also been asked to detail measures being taken to stop unlawful material from being promoted, monetised or amplified.

Gurugram Police has been asked to investigate the allegations through its cyber-crime unit. The police has also been directed to identify those responsible and register an FIR if the investigation establishes a cognisable offence.

The commission has called for the matter to be handled with "utmost urgency". It said that, depending on the outcome of the investigation, provisions of the Information Technology Act, the POCSO Act and the Bharatiya Nyaya Sanhita could become applicable.

The action comes amid scrutiny of Meta's content moderation and advertising systems in India. Meta's chief global affairs officer Joel Kaplan and other executives had recently met MeitY officials over issues including CSAM content and the removal of a video featuring Prime Minister Narendra Modi.

Source: https://timesofindia.indiatimes.com/city/delhi/analogue-paneer-row-after-4-states-ban-sale-nhrc-seeks-fssai-clarity-on-safety-nutrition/amp_articleshow/133229373.cms

Analogue paneer row: After 4 states ban sale, NHRC seeks FSSAI clarity on safety, nutrition
City | TOI City Desk | TIMESOFINDIA.COM | Aug 14, 2026, 10:51 IST

NEW DELHI: Amid growing concerns over the composition and nutritional value of analogue paneer, the National Human Rights Commission (NHRC) has sought detailed information from food safety authorities on how such products are regulated, tested and sold in India.

The move comes a day after Madhya Pradesh banned the sale and use of analogue paneer, following similar bans in Gujarat, Chhattisgarh and Maharashtra.

The NHRC has taken cognisance of concerns surrounding the manufacture, licensing, sale and consumption of analogue paneer, particularly its composition, nutritional value, food safety and consumers' right to accurate information.

According to the NHRC, the Bench has sought to examine a fundamental question: what is the regulatory and nutritional justification for permitting a product substantially different from conventional milk-derived paneer to be manufactured and sold as a paneer substitute?

The Commission has asked the Food Safety and Standards Authority of India (FSSAI) to clarify the regulatory status of analogue paneer, its permissible composition, nutritional implications, health concerns, applicable standards and testing methodology.

The Bench has also sought clarification on scientific methods for distinguishing milk-derived paneer from products containing vegetable oils/fats and other non-milk ingredients.

It has specifically sought information on the relevance of beta-sitosterol as a testing parameter for identifying such products.

Chief Secretaries of all states and Union Territories have been directed to provide information on the manufacture, supply, sale and serving of analogue paneer, along with details of inspections, sampling, violations and enforcement action.

The objective is to determine whether consumers are able to make an informed choice when purchasing or consuming such products.

The concerned authorities have been directed to submit Action Taken Reports within two weeks of receiving the notices.

The matter came before the Commission following a complaint filed by the Advanced Study Institute of Asia (ASIA), Centre for Health Equity, along with its report titled "Analogue Paneer in India: A Food-Systems Threat to

Health Equity."

The Commission considered the concerns raised in the complaint and the accompanying report while taking cognisance of the matter. (ANI)

(With ANI inputs)

Source: <https://www.thestatesman.com/india/priyank-kanoongo-led-nhrc-bench-probes-analogue-paneer-fssai-asked-about-safety-ingredients-and-labelling-1503627423.html>

Priyank Kanoongo-led NHRC bench probes 'analogue paneer': FSSAI asked about safety, ingredients and labelling

The proceedings followed a complaint filed by the Advanced Study Institute of Asia (ASIA), Centre for Health Equity. The complaint included a report titled "Analogue Paneer in India: A Food-Systems Threat to Health Equity."

Statesman News Service | New Delhi | August 14, 2026 1:29 pm

The National Human Rights Commission (NHRC) has sought detailed answers from food safety authorities and governments across India over the manufacture and sale of "analogue paneer". The matter is being examined by an NHRC Bench led by Member Priyank Kanoongo.

The Commission is looking into concerns about what these products contain, their nutritional value, food safety and whether consumers are being given enough information before buying or eating them.

NHRC Questions the Regulatory Basis

At the centre of the inquiry is a basic question: why should a product that is substantially different from traditional milk-based paneer be allowed to be made and sold as a paneer substitute?

The Bench has asked the Food Safety and Standards Authority of India (FSSAI) to explain the regulatory position on analogue paneer. It has sought details about the ingredients that can legally be used, the nutritional impact of such products, possible health concerns, applicable food standards and methods used for testing them.

Focus on identifying milk-based paneer

The NHRC has also asked how laboratories can scientifically distinguish conventional paneer made from milk from products that contain vegetable oils, fats and other non-milk ingredients.

The Commission has specifically sought information on the role of beta-sitosterol as a possible testing parameter for identifying such differences.

States asked about sales and enforcement

The Chief Secretaries of all states and Union Territories have also been asked to provide information about analogue paneer being manufactured, supplied, sold or served in their respective areas.

The NHRC wants details of inspections and sampling carried out by authorities, violations found during these checks and enforcement action taken against those responsible.

Consumer information under scrutiny

Another major issue before the Bench is whether consumers are being clearly informed about these products.

The Commission wants to know whether buyers receive adequate information about the identity, ingredients and nutritional characteristics of analogue paneer. The aim is to determine whether consumers can make an informed choice about what they are purchasing and consuming.

Authorities given two weeks

The NHRC has directed the concerned authorities to submit Action Taken Reports within two weeks from the date they receive the notices.

The proceedings followed a complaint filed by the Advanced Study Institute of Asia (ASIA), Centre for Health Equity. The complaint included a report titled “Analogue Paneer in India: A Food-Systems Threat to Health Equity.”

The Commission considered the concerns raised in the complaint and the accompanying report before taking cognizance of the matter.

Source: <https://www.deccanherald.com/india/maharashtra/nhrc-seeks-report-on-snakebites-inside-gadchiroli-school-4111004>

NHRC seeks report on snakebites inside Gadchiroli school

Three of the victim students succumbed to the snake bite, while the remaining three were undergoing treatment at a hospital, the NHRC said in a statement.

Mrityunjay Bose DHNS Last Updated : 14 August 2026, 15:12 IST

Mumbai: The National Human Rights Commission (NHRC) has sought a report on the Maharashtra government on the incident involving snake bite inside an ashram-shala school in Gadchiroli district, in which three girl students died while three others hospitalised.

The NHRC has taken a suo moto cognizance of media reports in this regard.

"The NHRC has taken suo motu cognizance of a media report that six girl students, belonging to the Scheduled Tribe, were bitten by a snake in a hostel of an Ashram school in Gadchiroli district. Reportedly, they were sleeping on the floor inside their hostel room due to lack of cots.

Three of the victim students succumbed to the snake bite, while the remaining three were undergoing treatment at a hospital," the NHRC said in a statement.

The NHRC said that the reports, if true, raise serious issues of violation of human rights.

The NHRC has issued notice to Maharashtra Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured girl students.

"The hostel, which has been functional for the last 25 years, lacks basic facilities. Every year, the district reports a significant number of snake bite cases," it said.

Published 14 August 2026, 15:12 IST

Source: <https://www.reuters.com/world/india/indian-electronics-firm-eureka-investigating-findings-child-labour-supplier-2026-08-14/>

Indian electronics firm Eureka investigating findings of child labour at supplier

By Arpan Chaturvedi

August 14, 2026 1:00 PM GMT+5:30 Updated 19 hours ago

NEW DELHI, Aug 14 (Reuters) - Indian electronics company Eureka Forbes (EURK.NS), opens new tab said it has launched an internal investigation into its supply chain after authorities uncovered child labour at one of its suppliers in New Delhi.

The National Human Rights Commission this week asked Eureka, as well as electrical equipment maker Havells (HVEL.NS), opens new tab and Unilever's India unit, to make checks after four children were rescued from a small-scale Indian vendor.

Delhi authorities on Monday rescued the children from a little-known electrical wiring and component company called YY Harness. The company, which had identified the big companies among its clients, did not respond to a Reuters request for comment.

Eureka Forbes - one of the nation's most popular makers of water purifiers - said it had initiated an investigation.

"We take these allegations extremely seriously...we have initiated an immediate review and audit of the practices," Eureka Forbes Chief Financial Officer Gaurav Khandelwal said in a statement to Reuters.

Hindustan Unilever (HLL.NS), opens new tab denied the vendor was a business partner. Havells did not respond to Reuters queries.

The Human Rights Commission is the country's top body tasked with protection of human rights and its orders are binding on government authorities.

Priyank Kanoongo, a senior member of the commission, told Reuters the companies in question must urgently carry out a check of their supply chains.

"Companies making profits from child labour is equal to blood-money," Kanoongo said.

The four rescued children from YY Harness were aged between 14 and 16, according to case documents seen by Reuters. They told authorities they worked for six days a week at the unit and were paid between \$105 and \$125 per month. Police are investigating the incident.

The commission has previously intervened over tech giant Amazon's (AMZN.O), opens new tab labour practices at a warehouse in New Delhi. Amazon had said the safety and wellbeing of its associates and employees is its top priority.

Reporting by Arpan Chaturvedi; Editing by Aditya Kalra and Lincoln Feast.

Source: <https://theprint.in/india/nhrc-seeks-report-from-maharashtra-govt-on-death-of-tribal-girls-due-to-snakebite-at-ashram-school/3015094/?amp>

Home India NHRC seeks report from Maharashtra govt on death of tribal girls due to snakebite at ashram school

India

NHRC seeks report from Maharashtra govt on death of tribal girls due to snakebite at ashram school

Mumbai, Aug 14 (PTI) The National Human Rights Commission (NHRC) has issued a notice to the Maharashtra Chief Secretary following the death of three Scheduled Tribe schoolgirls, who were bitten by a snake while sleeping on the floor of their hostel in Gadchiroli district earlier this week, an official statement said on Friday. Taking suo [...]

PTI 14 August, 2026 06:45 pm IST

Mumbai, Aug 14 (PTI) The National Human Rights Commission (NHRC) has issued a notice to the Maharashtra Chief Secretary following the death of three Scheduled Tribe schoolgirls, who were bitten by a snake while sleeping on the floor of their hostel in Gadchiroli district earlier this week, an official statement said on Friday.

Taking suo motu cognisance of media reports, the NHRC termed the incident a “serious issue of human rights violation” and directed the state government to submit a detailed report within two weeks, including an update on the health status of three other injured students currently undergoing treatment.

Six girls were bitten by a snake inside their room at an Ashram school hostel where the students were forced to sleep on the floor due to an acute shortage of cots. While three girls succumbed to the venom, the remaining three were rushed to a local hospital, where they continue to receive medical care.

Citing the media reports, that 79 girl students are accommodated in a single room of the hostel, the NHRC said the hostel, which has been functional for the last 25 years, lacks basic facilities.

Every year, the district reports a significant number of snakebite cases, the statement said. PTI SKL KRK

Source: <https://www.thehindu.com/news/national/nhrc-issues-notice-to-home-ministry-over-suicide-cases-among-crpf-personnel/article71344636.ece>

NHRC issues notice to Home Ministry over suicide cases among CRPF personnel

The NHRC's intervention comes amid growing concern over the mental well-being and working conditions of personnel serving in the country's paramilitary forces

Updated - August 14, 2026 02:55 pm IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Friday took cognisance of media reports about the deaths by suicide of 19 Central Reserve Police Force (CRPF) personnel between January and May 22, 2026.

The NHRC's intervention comes amid growing concern over the mental well-being and working conditions of personnel serving in the country's paramilitary forces.

According to data reportedly compiled by the CRPF, 281 personnel have died by suicide over the past five years. Of these, approximately 216 were on duty at the time of the death. Also, 59 personnel died by suicide in 2025, the highest number recorded by the force since 2021.

Taking note of the issue, the Commission has issued notices to the Home Secretary, Ministry of Home Affairs, and the Director General of the CRPF. They have been asked to submit a detailed report on the matter within two weeks," a communique issued by the Commission said.

The notices seek a detailed report from the authorities concerned on the circumstances surrounding the deaths and the measures being taken to address the issue.

Those in distress or having suicidal tendencies could seek help and counselling by calling any of the numbers here.

Published - August 14, 2026 01:42 pm IST

Source: <https://www.hindustantimes.com/cities/mumbai-news/nhrc-notice-to-state-govt-after-3-girls-die-of-snake-bite-in-gadchiroli-101786733447590.html>

NHRC notice to state govt after 3 girls die of snake bite in Gadchiroli

Three of the victims – aged eight, 12 and 14 -- died while the other three were admitted to the Government Medical College and Hospital and Gadchiroli Civil Hospital

Published on: Aug 15, 2026, 08:10:10 IST
By Pradip Kumar Maitra

NAGPUR: The National Human Rights Commission (NHRC) on Friday issued a notice to the Maharashtra government after taking suo motu cognisance of the deaths of three tribal girls who were bitten by a snake inside their hostel at an ashram school in Gadchiroli district.

Three of the victims – aged eight, 12 and 14 -- died while the other three were admitted to the Government Medical College and Hospital and Gadchiroli Civil Hospital. The surviving students recovered and were discharged on Friday morning.

A day after the tragedy, chief minister Devendra Fadnavis ordered the permanent cancellation of the school's licence and directed the administration to shift its students to another school. Co-guardian minister Ashish Jaiswal and tribal development minister Dr Ashok Uike also visited the school and evaluated its condition.

NHRC described the matter as a "serious issue of human rights violation" and directed the Maharashtra government to submit a detailed report within two weeks. The report has been sought on the circumstances leading to the deaths as well as the health status of the three students who survived the snakebite.

The commission, citing media reports, also flagged the allegedly appalling conditions at the hostel, where as many as 79 girl students are reportedly accommodated in a single room. It noted that the hostel, which has been functioning for around 25 years, allegedly lacks basic facilities. It also pointed out that Gadchiroli records a significant number of snakebite cases every year.

The police have arrested the headmaster of Japtalai Ashram School, Prashant Tatpalliwar, 51, and male warden Bhaskar Bhoyar, 50, in connection with the deaths. Former Lok Sabha member Marotrao Kowase, who is chairman of the Kuparlingo Sanstha trust that runs the school, and his son Vishwajit Kowase, the trust's secretary, have been made co-accused in the case. However, they have not been arrested so far.

Tatpalliwar and Bhoyar were produced before a court in Gadchiroli on Thursday afternoon and remanded in magisterial custody for 15 days, Dhanora SDPO Jagdish Pande, who is investigating the case, said.

Police have registered a case under Sections 106(1), 125(A), 125(B) and 3 of the Bharatiya Nyaya Sanhita (BNS),

along with Section 15 of the Juvenile Justice Act, against those accused in connection with the incident in which six girls were bitten by the snake.

Source: <https://newsonair.gov.in/nhrc-issues-notice-over-reported-suicides-of-19-crpf-personnel-this-year/>

NHRC issues notice over reported suicides of 19 CRPF personnel this year

News On AIR | August 14, 2026 2:07 PM

The National Human Rights Commission (NHRC) has issued notice to the Union Home Secretary and the Director General, Central Reserve Police Force (CRPF), over the reported death of 19 CRPF personnel by suicide between January to May this year. Taking suo motu cognisance of the incident, the Commission has called for a detailed report on the matter within two weeks. According to the media report, a total of 281 CRPF personnel died by suicide in the last five years. The Commission has observed that if the contents of the news report is true, then it raises serious issues of violation of the right to life of the personnel working with the largest Central Armed Police Force of the country.

Source: <https://www.millenniumpost.in/nation/nhrc-seeks-report-on-crpf-personnel-suicides-672324>

NHRC seeks report on CRPF personnel suicides
BY Team MP15 Aug 2026 12:38 AM

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of a media report about 19 CRPF personnel dying by suicide within five months and sought a detailed report from the authorities concerned. The NHRC has issued notices to the Union Home Secretary and the Director General of the Central Reserve Police Force (CRPF), seeking their responses within two weeks. The Commission said the allegations, if proved, could affect the right to life of personnel serving in the Central Armed Police Forces. According to the report published on August 11, 2026, as many as 281 CRPF personnel died by suicide in the past five years, including more than 216 who were on duty.

The data cited in the report showed 57 suicide deaths among CRPF personnel in 2021, 43 in 2022, 57 in 2023, 46 in 2024 and 59 in 2025. The 2025 figure was reported to be the highest since 2021. The NHRC has sought information on the circumstances surrounding the deaths and the measures taken by the Ministry of Home Affairs and CRPF to safeguard the welfare and security of personnel. The Commission's move comes amid concerns over stress and strain among Central Armed Police Forces personnel, many of whom are deployed in conflict-affected and difficult areas across the country.

Source:

<https://www.newindianexpress.com/amp/story/states/maharashtra/2026/Aug/14/nhrc-seeks-report-from-maharashtra-govt-after-three-tribal-girls-die-of-snakebite-at-gadchiroli-hostel>

Maharashtra

NHRC seeks report from Maharashtra govt after three tribal girls die of snakebite at Gadchiroli hostel

Six girls were bitten by a snake inside their room at an Ashram school hostel where the students were forced to sleep on the floor due to an acute shortage of cots.

TNIE online desk

Updated:14th Aug, 2026 at 6:43 PM

The National Human Rights Commission (NHRC) has sought a report from the Maharashtra Chief Secretary after three Scheduled Tribe schoolgirls died of snakebite at an ashram school hostel in Gadchiroli district, where 79 girls were reportedly accommodated in a single room.

Taking suo motu cognisance of media reports, the NHRC termed the incident a "serious issue of human rights violation" and directed the state government to submit a detailed report within two weeks, including an update on the health status of three other injured students currently undergoing treatment.

Six girls were bitten by a snake inside their room at an Ashram school hostel where the students were forced to sleep on the floor due to an acute shortage of cots. While three girls succumbed to the venom, the remaining three were rushed to a local hospital, where they continue to receive medical care.

Citing the media reports, that 79 girl students are accommodated in a single room of the hostel, the NHRC said the hostel, which has been functional for the last 25 years, lacks basic facilities.

Every year, the district reports a significant number of snakebite cases, the statement said.

(With inputs from PTI)

Source: <https://newsonair.gov.in/nhrc-issues-notice-to-haryana-chief-secretary-faridabad-police-commissioner-over-death-linked-to-manhole-cleaning/>

NHRC Issues Notice to Haryana Chief Secretary, Faridabad Police Commissioner Over death linked to manhole cleaning

News On AIR | August 14, 2026 3:00 PM

The National Human Rights Commission (NHRC) has issued a notice to the Haryana Chief Secretary and Faridabad Police Commissioner over the alleged death of a person and injury to others due to inhaling toxic gases while cleaning a manhole without safety gear.

Taking a suo motu of the incident, the commission has called for a detailed report on the status of the investigation and the status of the investigation and health of the injured within two weeks. According to a media report, one person died and another was injured due to asphyxiation at a factory in Haryana.

Source: <https://scroll.in/latest/1095049/nhrc-notice-to-centre-over-19-reported-deaths-by-suicide-of-crpf-personnel-between-january-and-may>

National News

NHRC notice to Centre over 19 reported deaths by suicide of CRPF personnel between January and May

At 59, the paramilitary force recorded its highest number of deaths by suicide in five years in 2025, the rights panel noted.

Scroll Staff 20 minutes ago

The National Human Rights Commission on Friday said that it had issued notice to the Union government following reports that 19 Central Reserve Police Force personnel died allegedly by suicide between January and May 22, PTI reported.

The rights panel said that the reported figures raise concern about the well-being and safety of the paramilitary force personnel.

Taking suo moto cognisance of an August 11 news report, the panel noted that 59 personnel reportedly died by suicide in 2025, the highest number recorded by the force in the last five years.

The commission has issued notices to the Union Home Secretary and the force's director general, seeking a detailed report within two weeks.

According to the media report, 281 Central Reserve Police Force personnel died by suicide in the last five years, of whom 216 were on duty. The force recorded 57 suicides in 2021, 43 in 2022, 57 in 2023 and 46 in 2024, the rights panel noted.

Edited by Tanya Shrivastava.

Source: <https://theprint.in/india/nhrc-notice-to-states-uts-fssai-over-concerns-raised-about-sale-consumption-of-analogue-paneer/3015449/?amp>

Home India NHRC notice to states, UTs, FSSAI over concerns raised about sale, consumption of 'analogue paneer'

India

NHRC notice to states, UTs, FSSAI over concerns raised about sale, consumption of 'analogue paneer'

New Delhi, Aug 14 (PTI) The NHRC has issued notices to all states and UTs, and the Food Safety and Standards Authority of India (FSSAI) in the wake of a complaint raising concerns over the manufacturing, sale and consumption of 'analogue paneer'. The Commission said it considers it necessary for the FSSAI to clarify the [...]

PTI 15 August, 2026 12:45 am IST

New Delhi, Aug 14 (PTI) The NHRC has issued notices to all states and UTs, and the Food Safety and Standards Authority of India (FSSAI) in the wake of a complaint raising concerns over the manufacturing, sale and consumption of 'analogue paneer'.

The Commission said it considers it necessary for the FSSAI to clarify the nutritional composition and nutritional value of 'analogue paneer', including its protein, fat and other relevant nutritional parameters, and whether such information is adequately disclosed to consumers, reads a case proceedings dated August 13.

'Analogue paneer' refers to an imitation of traditional dairy paneer.

The National Human Rights Commission (NHRC) has also sought clarification as to why the manufacture, regulation and sale of such products are considered necessary, particularly when three states have reportedly already imposed restrictions or prohibitions on 'analogue paneer.' Further, what nutritional or consumer benefit is being sought by allowing its manufacturing and the sale to continue, the human rights body asked.

The present matter has arisen from a representation and report dated August 11 submitted by the Advanced Study Institute of Asia (ASIA), Centre for Health Equity, concerning the manufacture, sale, supply, use, labelling, testing and regulatory enforcement relating to dairy analogues, particularly products being sold, supplied or served as "analogue paneer" or as paneer.

The representation raises issues concerning consumer protection, food safety, transparency in nomenclature and labelling, consistency of enforcement across states and Union Territories, and the adequacy of existing mechanisms to enable consumers to "distinguish between milk-derived paneer and dairy analogues," reads the proceedings.

The Commission has also taken note of the accompanying report titled 'Analogue Paneer in India: A Food-Systems Threat to Health Equity', published by the Centre for Health Equity, Advanced Study Institute of Asia.

The briefing note records that FSSAI allegedly “recognises” dairy analogues as products in which non-milk constituents replace some or all milk constituents and states that such products are “not milk, milk products or composite milk products”.

It further raises questions concerning the continued use of the term ‘paneer’ in the nomenclature of such products and the adequacy of existing disclosure requirements, the proceedings add.

The report further records that ‘analogue paneer’ may involve ingredients including vegetable oils or fats, starches, milk solids, plant proteins, stabilisers, emulsifiers and artificial flavours, and that the resulting product may have a nutritional profile different from conventional paneer.

The Commission is further of the view that, where a food product is permitted under the regulatory framework, the regulatory authorities must nevertheless ensure that its identity, composition and nature are adequately disclosed and that consumers are not misled into believing that a non-dairy analogue is conventional milk-derived paneer, reads the proceedings. PTI KIND AMJ AMJ

Source: <https://www.thehindu.com/news/national/nhrc-issues-notice-after-three-girls-die-of-snakebite-at-gadchiroli-residential-school/article71345254.ece>

NHRC issues notice after three girls die of snakebite at Gadchiroli residential school

The human rights commission observed that the incident raises serious concerns regarding the alleged violation of students' human rights and a lack of basic facilities at the hostel

Updated - August 14, 2026 05:50 pm IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Friday (August 14, 2026) issued a notice to the Maharashtra government after taking suo motu cognisance of the death of three tribal girls from snakebite inside their hostel in Gadchiroli district.

The incident took place early on Monday (August 10, 2026) in the hostel of a tribal residential school. The snake bit six students, who were sleeping on the floor allegedly because of a shortage of cots. The three surviving students are undergoing treatment at a hospital.

A day after the incident, Maharashtra Chief Minister Devendra Fadnavis ordered that the licence of the school be cancelled permanently.

The hostel has reportedly been functioning for around 25 years. A statement from the NHRC, quoting a media report, said Gadchiroli records a significant number of snakebite cases every year.

Observing that the incident raises serious concerns regarding the alleged violation of students' human rights and a lack of basic facilities at the hostel, the NHRC issued a notice to the Maharashtra Chief Secretary, directing the State government to submit a detailed report within two weeks. The report is also expected to provide the current health status of the three students undergoing treatment in hospital.

Published - August 14, 2026 05:47 pm IST

Source: <https://www.pib.gov.in/PressReleasePage.aspx?PRID=2299498®=48&lang=2>

National Human Rights Commission

NHRC, India's Online Short-Term Internship Programme for August 2026 concludes

Delivering the valedictory address, NHRC Member, Smt. Vijaya Bharathi Sayani encourages interns to use their knowledge and skills for the larger good of society

96 university-level students from diverse academic backgrounds, shortlisted out of 2,036 applicants, completed the programme

प्रविष्टि तिथि: 14 AUG 2026 6:00PM by PIB Delhi

The two-week Online Short-Term Internship Programme (OSTI) of the National Human Rights Commission (NHRC), India concluded today with 96 university-level students completing it. The programme began on 3rd August 2026. The interns were shortlisted out of 2,036 applicants from 21 states and union territories across the country.

Addressing the valedictory session, NHRC Member, Smt. Vijaya Bharathi Sayani congratulated the interns on the successful completion of the programme. She emphasised the importance of "Seva" (service) as an integral part of India's social and cultural ethos. Seva is not merely an act of charity but a commitment to serving the larger good. She urged the interns to remember that human rights are ultimately about people and that behind every file and every instance of human rights violation lies a human story that deserves to be heard and understood.

Urging the interns to become responsible citizens, she encouraged them to use their knowledge and skills for the larger good of society, irrespective of their profession. She emphasised that following constitutional values of justice, liberty, equality and fraternity are the responsibilities of every generation. Drawing on the teachings of the Bhagavad Gita, Swami Vivekananda and Dr. A. P. J. Abdul Kalam, she urged the interns to use their knowledge to educate and create opportunities for others. She stressed that youth have an important role in building Viksit Bharat 2047, where development should not only mean economic growth and better infrastructure but also preserving human dignity, justice, equality and inclusion.

Before this, NHRC Joint Secretary, Smt. Saidingpuii Chhakchhuak presented an overview of the internship programme in which interns had the opportunity to interact with NHRC Members, senior NHRC officers, as well as eminent experts, academicians, Core Group members and representatives of civil society organisations. She expressed hope that the programme had enriched the interns' understanding of human rights. She also announced the winners of competitions, including book review, group research project presentation and declamation. NHRC Joint Secretary, Shri Samir Kumar, Deputy Secretary, Smt. Vineetha Ottapurakkal Kallada and senior officers were present.

(रिलीज़ आईडी: 2299498) आगंतुक पटल : 141

इस विज्ञप्ति को इन भाषाओं में पढ़ें: Urdu , हिन्दी , Telugu

Source: [https://www.pib.gov.in/PressReleaseIframePage.aspx?](https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2299552®=48&lang=2)

[PRID=2299552®=48&lang=2](https://www.pib.gov.in/PressReleaseIframePage.aspx?PRID=2299552®=48&lang=2)

राष्ट्रीय मानव अधिकार आयोग

एनएचआरसी का अगस्त 2026 का ऑनलाइन अल्पकालिक इंटरनेशनल कार्यक्रम संपन्न

एनएचआरसी सदस्य श्रीमती विजया भारती सयानी ने समापन समारोह में इंटरनेशनल से समाज के व्यापक हित में अपने ज्ञान और कौशल का उपयोग करने को कहा

2,036 आवेदकों में से चयनित विभिन्न शैक्षणिक पृष्ठभूमि के 96 विश्वविद्यालय स्तर के विद्यार्थियों ने कार्यक्रम पूरा किया

प्रविष्टि तिथि: 14 AUG 2026 6:00PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग का दो सप्ताह का ऑनलाइन अल्पकालिक इंटरनेशनल कार्यक्रम आज संपन्न हुआ। इसे 96 विश्वविद्यालय स्तर के विद्यार्थियों ने सफलतापूर्वक पूरा किया। कार्यक्रम 3 अगस्त 2026 को शुरू हुआ था। देश के 21 राज्यों और केंद्र शासित प्रदेशों से प्राप्त 2,036 आवेदनों में से इन इंटरनेशनल का चयन किया गया था।

समापन सत्र में एनएचआरसी सदस्य श्रीमती विजया भारती सयानी ने इंटरनेशनल को कार्यक्रम सफलतापूर्वक पूरा करने पर बधाई दी। उन्होंने देश के सामाजिक और सांस्कृतिक मूल्यों में सेवा के महत्व पर बल दिया। उन्होंने कहा कि सेवा केवल दान या सहायता तक सीमित नहीं है, बल्कि समाज के व्यापक हित के लिए समर्पण की भावना है। उन्होंने इंटरनेशनल से कहा कि मानवाधिकार अंततः लोगों से जुड़े हैं। प्रत्येक फाइल और मानवाधिकार उल्लंघन की हर घटना के पीछे एक मानवीय कहानी होती है, जिसे सुना और समझा जाना जरूरी है।

श्रीमती सयानी ने इंटरनेशनल से जिम्मेदार नागरिक बनने और अपने पेशे की परवाह किए बिना समाज के व्यापक हित में अपने ज्ञान और कौशल का उपयोग करने को कहा। उन्होंने कहा कि न्याय, स्वतंत्रता, समानता और बंधुत्व जैसे संवैधानिक मूल्यों का पालन करना हर पीढ़ी की जिम्मेदारी है। भगवद्गीता, स्वामी विवेकानंद और डॉ. ए.पी.जे. अब्दुल कलाम की शिक्षाओं का उल्लेख करते हुए उन्होंने इंटरनेशनल से अपने ज्ञान के माध्यम से दूसरों को शिक्षित करने और उनके लिए अवसर सृजित करने का आग्रह किया। उन्होंने कहा कि विकसित भारत 2047 के निर्माण में युवाओं की महत्वपूर्ण भूमिका है। विकास का अर्थ केवल आर्थिक वृद्धि और बेहतर बुनियादी ढांचा नहीं, बल्कि मानव गरिमा, न्याय, समानता और समावेशिता को बनाए रखना भी है।

इससे पहले एनएचआरसी की संयुक्त सचिव श्रीमती सैडिंगपुई छकचुआक ने इंटरनेशनल कार्यक्रम का विस्तृत ब्यौरा प्रस्तुत किया। उन्होंने बताया कि इंटरनेशनल को एनएचआरसी के सदस्यों और वरिष्ठ अधिकारियों के साथ-साथ प्रतिष्ठित विशेषज्ञों, शिक्षाविदों, कोर ग्रुप के सदस्यों और नागरिक समाज संगठनों के प्रतिनिधियों से बातचीत का अवसर मिला। उन्होंने उम्मीद जताई कि इस कार्यक्रम से इंटरनेशनल की मानवाधिकारों की समझ और अधिक व्यापक हुई होगी। उन्होंने पुस्तक समीक्षा, समूह शोध परियोजना प्रस्तुति और भाषण सहित विभिन्न प्रतियोगिताओं के विजेताओं की भी घोषणा की। इस अवसर पर एनएचआरसी के संयुक्त सचिव श्री समीर कुमार, उप सचिव श्रीमती विनीता ओट्टापुरक्कल कल्लाडा और वरिष्ठ अधिकारी उपस्थित थे।

पीके/केसी/एसके

(रिलीज़ आईडी: 2299552) आगंतुक पटल : 73

इस विज्ञापन को इन भाषाओं में पढ़ें: English , Urdu , Telugu

Source: <https://vocaltv.in/national/nhrc-notice-haryana-govtphp/cid19126632.htm>

एनएचआरसी ने फरीदाबाद में जहरीली गैस से एक व्यक्ति की मौत मामले का लिया संज्ञान
By VocalTV Desk | Aug 14, 2026, 14:32 IST

नई दिल्ली, 14 अगस्त (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हरियाणा के फरीदाबाद जिले की उस घटना का स्वतः संज्ञान लिया है जहां एक कारखाने में मैनहोल की सफाई के दौरान जहरीली गैस के कारण एक व्यक्ति की मौत और दूसरा घायल हो गया था। आयोग ने राज्य के मुख्य सचिव और फरीदाबाद पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

मीडिया रिपोर्ट के अनुसार फरीदाबाद जिले के सेक्टर-25 स्थित एक कारखाने में मैनहोल की सफाई करते समय जहरीली गैसों के कारण एक व्यक्ति की मृत्यु हो गई और दूसरा घायल हो गया। खबर में बताया गया है कि वे बिना किसी सुरक्षा उपकरण के मैनहोल में उतरे थे। आयोग ने रिपोर्ट में जांच की स्थिति, घायल व्यक्ति का स्वास्थ्य और मृतक के परिजनों को दिए गए मुआवजे का विवरण भी शामिल करने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://jantaserishta.com/local/maharashtra/nhrc-seeks-report-from-maharashtra-government-over-death-of-three-girl-students-due-to-snakebite-at-an-ashram-school-4828757>

आश्रम स्कूल में सांप काटने से तीन छात्राओं की मौत NHRC ने महाराष्ट्र सरकार से मांगी रिपोर्ट
Kavita214 Aug 2026 3:42 PM

मुंबई: महाराष्ट्र के गढ़चिरोली जिले के एक आश्रम-शाला स्कूल में सांप काटने की दर्दनाक घटना को लेकर नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने संज्ञान लिया है। आयोग ने घटना पर स्वतः संज्ञान लेते हुए महाराष्ट्र सरकार से विस्तृत रिपोर्ट मांगी है। मीडिया रिपोर्टों के आधार पर NHRC ने इस मामले को गंभीरता से लिया है। रिपोर्ट के अनुसार, अनुसूचित जनजाति समुदाय की छह छात्राओं को आश्रम स्कूल के हॉस्टल में सांप ने काट लिया था। इस घटना में तीन छात्राओं की मौत हो गई, जबकि तीन अन्य छात्राओं को अस्पताल में भर्ती कराया गया है।

NHRC ने कहा है कि इस तरह की घटना छात्रों की सुरक्षा और संस्थानों में उपलब्ध सुविधाओं को लेकर गंभीर सवाल खड़े करती है। आयोग ने राज्य सरकार से घटना की पूरी जानकारी, पीड़ित छात्राओं के इलाज और हॉस्टल में सुरक्षा व्यवस्था को लेकर रिपोर्ट मांगी है। जानकारी के अनुसार, घटना गढ़चिरोली जिले के एक आश्रम-शाला स्कूल की है, जहां आदिवासी समुदाय के छात्र-छात्राएं रहकर पढ़ाई करते हैं। आश्रम स्कूलों में दूरदराज के क्षेत्रों से आने वाले बच्चों के रहने और शिक्षा की व्यवस्था की जाती है।

बताया जा रहा है कि हॉस्टल में रहने वाली छात्राओं को अचानक सांप ने काट लिया। घटना के बाद स्कूल प्रशासन और स्थानीय लोगों ने छात्राओं को अस्पताल पहुंचाया, लेकिन इलाज के दौरान तीन छात्राओं की मौत हो गई। घटना के बाद इलाके में शोक का माहौल है। मृत छात्राओं के परिवारों में मातम पसरा हुआ है। वहीं, स्थानीय लोगों ने स्कूल परिसर और हॉस्टल की सुरक्षा व्यवस्था पर सवाल उठाए हैं। NHRC ने महाराष्ट्र के मुख्य सचिव को नोटिस जारी कर मामले में विस्तृत रिपोर्ट मांगी है। आयोग ने यह जानना चाहा है कि घटना किन परिस्थितियों में हुई और भविष्य में ऐसी घटनाओं को रोकने के लिए क्या कदम उठाए जा रहे हैं।

आयोग ने छात्राओं की सुरक्षा, हॉस्टल की साफ-सफाई, भवन की स्थिति और आपातकालीन व्यवस्था से जुड़ी जानकारी भी मांगी है। आश्रम स्कूलों में रहने वाले बच्चों की सुरक्षा पहले भी कई बार चर्चा का विषय रही है। दूरदराज के इलाकों में स्थित इन स्कूलों में कई बार बुनियादी सुविधाओं और सुरक्षा इंतजामों को लेकर शिकायतें सामने आती रही हैं। विशेषज्ञों का कहना है कि हॉस्टल परिसर में नियमित साफ-सफाई, घास और झाड़ियों की कटाई, सांपों से बचाव के उपाय और आपातकालीन चिकित्सा व्यवस्था होना जरूरी है।

इस घटना के बाद प्रशासन की ओर से भी सुरक्षा उपायों की समीक्षा किए जाने की संभावना है। स्कूल परिसरों में बच्चों की सुरक्षा सुनिश्चित करने के लिए अतिरिक्त कदम उठाए जा सकते हैं। NHRC ने कहा है कि बच्चों के जीवन और सुरक्षा की रक्षा करना सरकार और संबंधित संस्थानों की जिम्मेदारी है। ऐसे मामलों में लापरवाही पाए जाने पर जिम्मेदार लोगों के खिलाफ कार्रवाई होनी चाहिए। फिलहाल महाराष्ट्र सरकार को NHRC के नोटिस का जवाब देना है। रिपोर्ट मिलने के बाद आयोग आगे की कार्रवाई पर फैसला करेगा। गढ़चिरोली की इस घटना ने एक बार फिर आश्रम स्कूलों में रहने वाले बच्चों की सुरक्षा को लेकर चिंता बढ़ा दी है। अब सभी की नजर प्रशासन की जांच और NHRC की आगे की कार्रवाई पर है।

Source: <https://www.haribhoomi.com/state-local/madhya-pradesh/news/nhrc-seeks-report-on-analog-paneer-from-fssai-and-states-108563>

MP News: 'एनालॉग पनीर' पर NHRC सख्त, FSSAI और राज्यों से दो हफ्ते में मांगी रिपोर्ट

NHRC ने बाजार में बिक रहे एनालॉग पनीर की गुणवत्ता, संरचना, पोषण और खाद्य सुरक्षा को लेकर FSSAI तथा सभी राज्यों से रिपोर्ट मांगी है। आयोग ने निर्माण, बिक्री, जांच और कार्रवाई का ब्योरा मांगा है।

By: भरत श्रीवास्तव Published: 14 Aug 2026, 10:33 AM IST

Last Updated: 14 Aug 2026, 10:33 AM IST

भोपाल: बाजार में पारंपरिक दूध से बने पनीर के विकल्प के तौर पर बिक रहे 'एनालॉग पनीर' को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गंभीर सवाल उठाए हैं। आयोग ने इस उत्पाद की गुणवत्ता, संरचना, पोषण मूल्य, खाद्य सुरक्षा और उपभोक्ताओं को दी जा रही जानकारी को लेकर भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (FSSAI) और सभी राज्यों-केंद्रशासित प्रदेशों से विस्तृत रिपोर्ट मांगी है।

NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने मामले में कई अहम बिंदुओं पर जानकारी मांगी है। आयोग यह जानना चाहता है कि जब किसी उत्पाद की संरचना पारंपरिक दूध से बने पनीर से अलग है, तो उसे पनीर के विकल्प के रूप में बनाने और बेचने के लिए क्या नियम और मानक लागू हैं।

FSSAI से मांगी उत्पाद की कानूनी स्थिति

आयोग ने FSSAI से पूछा है कि एनालॉग पनीर की कानूनी स्थिति क्या है और इसके निर्माण के लिए कौन-कौन से मानक तय किए गए हैं। साथ ही इसमें इस्तेमाल होने वाले वनस्पति तेल, वसा और अन्य गैर-दुग्ध पदार्थों को लेकर भी जानकारी मांगी गई है।

इसके अलावा आयोग ने इसके पोषण मूल्य, संभावित स्वास्थ्य प्रभाव, गुणवत्ता जांच और खाद्य सुरक्षा मानकों से जुड़ी जानकारी भी मांगी है। आयोग यह भी जानना चाहता है कि असली दूध से बने पनीर और गैर-दुग्ध सामग्री से तैयार उत्पाद की पहचान करने के लिए कौन-सी वैज्ञानिक जांच की जाती है।

बीटा-सिटोस्टेरोल की भूमिका पर भी सवाल

NHRC ने वैज्ञानिक परीक्षण की प्रक्रिया को लेकर बीटा-सिटोस्टेरोल की भूमिका और उपयोगिता पर भी जानकारी मांगी है। इसका उद्देश्य यह समझना है कि जांच के दौरान दूध से बने पनीर और एनालॉग पनीर के बीच अंतर किस तरह सुनिश्चित किया जाता है।

राज्यों से मांगा बिक्री और कार्रवाई का ब्योरा

आयोग ने सभी राज्यों और केंद्रशासित प्रदेशों के मुख्य सचिवों को भी नोटिस जारी किया है। उनसे एनालॉग पनीर के निर्माण, सप्लाई, बिक्री और होटल-रेस्टोरेंट में इस्तेमाल से जुड़ी जानकारी मांगी गई है।

इसके साथ ही राज्यों को अब तक किए गए निरीक्षण, लिए गए खाद्य नमूनों, जांच के परिणाम, नियमों के उल्लंघन और की गई कार्रवाई का पूरा विवरण देना होगा।

उपभोक्ताओं को सही जानकारी मिलना जरूरी

NHRC ने यह सवाल भी उठाया है कि क्या ग्राहकों को एनालॉग पनीर की वास्तविक संरचना और पोषण संबंधी जानकारी साफ तौर पर दी जा रही है।

आयोग के मुताबिक, खाद्य उत्पाद खरीदते समय सही जानकारी मिलना उपभोक्ताओं के अधिकार से जुड़ा महत्वपूर्ण मुद्दा है।

यह मामला ASIA के सेंटर फॉर हेल्थ इक्विटी की शिकायत के बाद सामने आया। शिकायत के साथ संबंधित रिपोर्ट भी दी गई थी। आयोग ने मुद्दों का

अध्ययन करने के बाद मामले का स्वतः संज्ञान लेते हुए जांच शुरू की है। संबंधित अधिकारियों को नोटिस मिलने के दो सप्ताह के भीतर रिपोर्ट देने के निर्देश दिए गए हैं।

Source: <https://lalluram.com/issue-of-son-mudna-river-pollution-reaches-nhrc/>

सोन-मुड़ना नदी प्रदूषण का मामला पहुंचा NHRC, कलेक्टर और प्रदूषण बोर्ड से 4 हफ्ते में मांगी कार्रवाई रिपोर्ट
saurabh 14 Aug 2026, 06:19 PM मध्यप्रदेश

अजयारविंद नामदेव, शहडोल। जिले की सोन और मुड़ना नदियों में प्रदूषण और इससे बैगा आदिवासी परिवारों के प्रभावित होने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने गंभीरता दिखाई है। आयोग ने मामले में मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के अध्यक्ष और शहडोल कलेक्टर को कार्रवाई कर चार सप्ताह के भीतर एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। यह मामला केस नंबर 3708/12/41/2025 के तहत दर्ज है।

शहडोल निवासी अशोक पटेल की शिकायत पर आयोग ने 11 अगस्त 2026 को मामले पर विचार किया, शिकायत में सोन और मुड़ना नदियों में गंभीर पर्यावरणीय प्रदूषण का आरोप लगाया गया है। शिकायतकर्ता के अनुसार, इसका असर 1,200 से अधिक बैगा आदिवासी परिवारों के स्वास्थ्य, आजीविका और सम्मानजनक जीवन पर पड़ रहा है।

शिकायत में अल्ट्राटेक सीमेंट से औद्योगिक अपशिष्ट नदी में पहुंचने, CSR से जुड़े कथित दावों और प्रदूषण संबंधी रिपोर्टों की जांच नहीं होने जैसे आरोप भी लगाए गए हैं। शिकायतकर्ता ने इसे आदिवासी परिवारों के स्वास्थ्य और जीवन के अधिकार से जोड़ते हुए संविधान के अनुच्छेद 21 का हवाला दिया है।

NHRC ने शिकायत की प्रति मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के अध्यक्ष और शहडोल जिला मजिस्ट्रेट को भेजते हुए मामले में आवश्यक कार्रवाई करने और रिपोर्ट अंग्रेजी में आयोग को चार सप्ताह के भीतर भेजने को कहा है।

आयोग ने यह भी स्पष्ट किया है कि संबंधित अधिकारी अपनी कार्रवाई और जवाब HRCNet पोर्टल के माध्यम से प्रस्तुत करें, आयोग के निर्देश के बाद अब निगाह प्रशासन और प्रदूषण नियंत्रण बोर्ड की जांच और कार्रवाई पर है।

मामला इसलिए भी महत्वपूर्ण है क्योंकि इसमें नदी प्रदूषण के साथ बड़ी संख्या में बैगा परिवारों के स्वास्थ्य और आजीविका पर असर पड़ने का दावा किया गया है। अब संबंधित विभागों की जांच और ATR से यह स्पष्ट होगा कि शिकायत पर क्या कार्रवाई की गई।

Source: <https://bhaskardigital.com/nhrc-takes-a-stern-view-of-the-suicides-of-19-crpf-personnel-seeks-a-report-from-the-home-secretary-and-the-dg/>

CRPF में 19 जवानों की आत्महत्या पर NHRC सख्त, गृह सचिव और DG से मांगी रिपोर्ट
Digital Desk 03 14 Aug 2026 6:00 PM

नई दिल्ली। केंद्रीय रिजर्व पुलिस बल (CRPF) में इस साल जनवरी से मई के बीच 19 जवानों की आत्महत्या के मामले को राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गंभीरता से लिया है। आयोग ने मामले का स्वतः संज्ञान लेते हुए केंद्रीय गृह सचिव और CRPF के महानिदेशक को नोटिस जारी किया है। दोनों अधिकारियों से दो सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने को कहा गया है।

NHRC के अनुसार, यदि मीडिया रिपोर्ट में सामने आए तथ्य सही हैं तो ये देश के सबसे बड़े केंद्रीय सशस्त्र पुलिस बल में तैनात जवानों के जीवन के अधिकार से जुड़े गंभीर सवाल हैं। आयोग ने इसी आधार पर मामले की विस्तृत जानकारी मांगी है।

जनवरी से मई के बीच 19 जवानों की मौत

बल के आधिकारिक आंकड़ों के हवाले से सामने आई जानकारी के मुताबिक, जनवरी से मई 2026 के बीच 19 CRPF जवानों ने आत्महत्या की है। NHRC ने इन घटनाओं को गंभीर मानते हुए यह जानना चाहा है कि इनके पीछे क्या परिस्थितियां थीं और जवानों के मानसिक स्वास्थ्य तथा कल्याण के लिए किस तरह की व्यवस्थाएं मौजूद हैं।

आयोग की कार्रवाई के बाद CRPF जवानों की कार्य परिस्थितियों, मानसिक दबाव और कल्याण से जुड़े मुद्दे एक बार फिर चर्चा में आ गए हैं।

पांच साल में 281 आत्महत्याओं का दावा

मीडिया रिपोर्ट्स के अनुसार, पिछले पांच वर्षों में CRPF के 281 जवानों ने आत्महत्या की। इनमें करीब 216 जवान ड्यूटी पर तैनात थे।

इन आंकड़ों ने बल में जवानों की मानसिक स्थिति और काम के दबाव को लेकर गंभीर सवाल खड़े किए हैं।

3.25 लाख से ज्यादा कर्मियों वाला बल

CRPF देश का सबसे बड़ा केंद्रीय सशस्त्र पुलिस बल है। इसमें करीब 3.25 लाख कर्मी हैं। बल की तैनाती आतंकवाद और नक्सल प्रभावित क्षेत्रों के अलावा पूर्वोत्तर के उग्रवाद प्रभावित इलाकों में भी की जाती है।

CRPF की विशेष इकाई कोबरा को भी कठिन और जोखिम वाले अभियानों में महत्वपूर्ण जिम्मेदारियां दी जाती हैं। लंबे समय तक चुनौतीपूर्ण इलाकों में तैनाती और लगातार परिचालन दबाव जवानों के लिए बड़ी चुनौती माना जाता है।

सहकर्मियों पर गोली चलाने की घटनाओं ने भी बढ़ाई चिंता

CRPF में आत्महत्या के अलावा सहकर्मियों के बीच गोली चलने जैसी घटनाएं भी सामने आती रही हैं। बल के पूर्व अधिकारियों का कहना है कि इन घटनाओं से जवानों की मानसिक स्थिति, कार्यस्थल के माहौल और उनकी शिकायतों के समाधान की व्यवस्था पर गंभीरता से विचार करने की जरूरत है।

हालांकि, मौजूदा CRPF नेतृत्व की ओर से जवानों के साथ संवाद बढ़ाने के प्रयास किए जा रहे हैं। वीडियो कॉन्फ्रेंसिंग के जरिए जवानों की समस्याएं सुनी जाती हैं और नियमित रूप से सैनिक सम्मेलन भी आयोजित किए जाते हैं।

इसके बावजूद सवाल यह है कि क्या मौजूदा व्यवस्थाएं जवानों की वास्तविक समस्याओं और मानसिक दबाव को समय रहते पहचान पा रही हैं।

अब NHRC की रिपोर्ट पर नजर

NHRC ने गृह सचिव और CRPF महानिदेशक से दो सप्ताह में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में आत्महत्या के मामलों की परिस्थितियों के साथ-साथ जवानों की सुरक्षा, मानसिक स्वास्थ्य और कल्याण के लिए उठाए जा रहे कदमों की जानकारी सामने आने की उम्मीद है।

आयोग की इस पहल से CRPF में लंबे समय तक कठिन तैनाती, परिचालन दबाव, मानसिक तनाव और यूनिट स्तर पर उपलब्ध सहायता-व्यवस्थाओं की प्रभावशीलता पर नए सिरे से चर्चा शुरू हो गई है।

Source: <https://samridhjharkhand.com/state/delhi/three-girl-students-died-due-to-snakebite-in-gadchiroli-hostel/article-25844>

गढ़चिरोली छात्रावास में सर्पदंश से तीन छात्राओं की मौत, NHRC ने महाराष्ट्र सरकार को किया तलब

चारपाई नहीं होने के कारण छात्रावास में फर्श पर सो रही थीं 79 छात्राएं
by: Anshika Ambasta On 14/08/2026

महाराष्ट्र के गढ़चिरोली में आश्रम स्कूल छात्रावास में सांप के डसने से तीन छात्राओं की मौत हो गई। NHRC ने मामले का स्वतः संज्ञान लेकर राज्य सरकार से विस्तृत रिपोर्ट मांगी है।

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने महाराष्ट्र के गढ़चिरोली जिले के एक आश्रम स्कूल के एक छात्रावास में तीन छात्राओं के सर्प दंश से मौत की घटना का स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्टों के मुताबिक, छात्रावास में 79 छात्राएं चारपाई न होने के कारण अपने कमरे में फर्श पर सो रही थीं। उसी दौरान एक जहरीले सांप ने छह छात्राओं को डस लिया। इनमें से तीन छात्राओं की मौत हो गयी जबकि तीन का एक अस्पताल में उपचार चल रहा है।

खबरों के अनुसार पिछले 25 वर्षों से चल रहे इस छात्रावास में बुनियादी सुविधाओं का अभाव है। जिले में हर साल सर्प दंश के कई मामले सामने आते हैं। आयोग ने रिपोर्ट में घायल छात्राओं की स्वास्थ्य स्थिति की जानकारी भी शामिल करने का निर्देश दिया है।

Source: <https://www.prabhasakshi.com/national/nhrc-issues-notice-to-home-ministry-over-crpf-personnel-suicides>

NHRC ने CRPF में 19 जवानों की आत्महत्या पर गृह मंत्रालय को नोटिस जारी कर रिपोर्ट मांगी
प्रभासाक्षी न्यूज़ डेस्क | Aug 15 2026 8:18AM

राष्ट्रीय मानवाधिकार आयोग ने पांच महीने से कम समय में केंद्रीय रिजर्व पुलिस बल के 19 कर्मियों की कथित खुदकुशी का स्वतः संज्ञान लिया है। आयोग ने इस मामले में केंद्रीय गृह सचिव और सीआरपीएफ के महानिदेशक को नोटिस भेजकर दो सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने का निर्देश दिया है। बल के आंकड़ों के मुताबिक वर्ष 2025 में 59 जवानों ने आत्महत्या की थी, जो पिछले पांच वर्षों में सबसे अधिक है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने उन खबरों को लेकर केंद्रीय गृह मंत्रालय को एक नोटिस जारी किया है, जिनमें कहा गया है कि जनवरी से 22 मई के बीच पांच महीने से भी कम समय में केंद्रीय रिजर्व पुलिस बल (सीआरपीएफ) के 19 जवानों ने कथित तौर पर आत्महत्या की है। एनएचआरसी ने एक बयान में कहा कि उसने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि जनवरी से 22 मई 2026 के बीच पांच महीने से भी कम समय में सीआरपीएफ के 19 जवानों ने आत्महत्या कर ली। बयान के अनुसार, सीआरपीएफ के आंकड़ों के मुताबिक, इसने वर्ष 2025 में आत्महत्या के कारण अपने 59 कर्मियों को खोया था। खबरों के मुताबिक, यह पिछले पांच वर्षों में दर्ज की गई आत्महत्याओं की सबसे अधिक संख्या है।

एनएचआरसी ने कहा कि इसलिए उसने केंद्रीय गृह मंत्रालय के गृह सचिव और सीआरपीएफ के महानिदेशक को नोटिस जारी कर दो हफ्ते में इस पर विस्तृत रिपोर्ट मांगी है।

Source: <https://hindi.theprint.in/india/nhrc-issues-notice-to-home-ministry-over-suicide-of-19-crpf-personnel/1013919/?amp>

एनएचआरसी ने सीआरपीएफ के 19 कर्मियों की आत्महत्या को लेकर गृह मंत्रालय को नोटिस जारी किया
भाषा-15 August, 2026

नयी दिल्ली, 14 अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने उन खबरों को लेकर केंद्रीय गृह मंत्रालय को एक नोटिस जारी किया है, जिनमें कहा गया है कि जनवरी से 22 मई के बीच पांच महीने से भी कम समय में केंद्रीय रिजर्व पुलिस बल (सीआरपीएफ) के 19 जवानों ने कथित तौर पर आत्महत्या की है

एनएचआरसी ने एक बयान में कहा कि उसने उस मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि जनवरी से 22 मई 2026 के बीच पांच महीने से भी कम समय में सीआरपीएफ के 19 जवानों ने आत्महत्या कर ली।

बयान के अनुसार, सीआरपीएफ के आंकड़ों के मुताबिक, इसने वर्ष 2025 में आत्महत्या के कारण अपने 59 कर्मियों को खोया था। खबरों के मुताबिक, यह पिछले पांच वर्षों में दर्ज की गई आत्महत्याओं की सबसे अधिक संख्या है।

एनएचआरसी ने कहा कि इसलिए उसने केंद्रीय गृह मंत्रालय के गृह सचिव और सीआरपीएफ के महानिदेशक को नोटिस जारी कर दो हफ्ते में इस पर विस्तृत रिपोर्ट मांगी है। प्रचेता संतोष

संतोष

Source: <https://ndtv.in/india/fake-paneer-nhrc-seeks-answers-from-fssai-on-analogue-paneer-asks-states-for-over-sale-manufacture-11908251>

त्योहारों में थड़ल्ले से बिक रहा एनालॉग पनीर, फेक पनीर पर NHRC ने मांग ली रिपोर्ट, सप्लाई-बिक्री पर सरकारों से सवाल

NHRC ये बात भी जानना चाहती है कि क्या ग्राहकों को ऐसे प्रोडक्ट्स की पहचान, उनमें मौजूद चीजों और न्यूट्रिशन से जुड़ी पूरी जानकारी दी जा रही है, ताकि वे सोच-समझकर फैसला करें कि उनके ये लेना है या नहीं।

Edited by: श्वेता गुप्ता देश अगस्त 14, 2026 10:19 IST

नई दिल्ली:

गुजरात, छत्तीसगढ़, महाराष्ट्र मध्य प्रदेश में एनालॉग पनीर पर उठे सवालों के बीच नेशनल ह्यूमन राइट्स कमीशन (NHRC) सख्त हो गया है। उसने अब इस पनीर को बनाने, बेचने को लेकर FSSAI और राज्य सरकारों से दो हफ्ते में जवाब मांगा है। इसके साथ ही कमीशन ने कई सख्त सवाल भी पूछे हैं। दरअसल पनीर के नाम पर एनालॉग पनीर रेस्तरां, होटलों और फूड स्टॉल्स पर परोसे जाने की खबरें सामने आई हैं। इस पनीर को डेयरी प्रोडक्ट से नहीं बल्कि फेट ऑयल से बनाया जाता है। होटल, रेस्तरां बिना बताए ग्राहकों को ये एनालॉग पनीर जमकर परोस रहे हैं। इसे लेकर NHRC ने सख्ती बरतते हुए एनालॉग पनीर बनाने, लाइसेंसिंग, बिक्री और इस्तेमाल से जुड़ी गंभीर चिंताओं पर सवाल पूछे हैं। उसकी चिंताएं खास तौर पर इस पनीर को बनाने के तरीके, न्यूट्रिशन वैल्यू, फूड सेफ्टी और ग्राहकों के सही जानकारी पाने के अधिकार की सुरक्षा से जुड़ी हैं।

एनालॉग पनीर बेचने की इजाजत कैसे दी?

NHRC की बेंच ये जांच कर रही है कि पारंपरिक दूध से बने पनीर से बिल्कुल अगर प्रॉडक्ट को आखिर पनीर के विकल्प के तौर पर बनाने और बेचने की इजाजत आखिर कैसे दी गई। इसके पीछे रेगुलेटरी और न्यूट्रिशन से जुड़ा क्या आधार है? कमीशन ने अब FSSAI से एनालॉग पनीर के रेगुलेटरी स्टेटस, इसके तय कंपोजिशन, न्यूट्रिशन पर असर, सेहत से जुड़ी चिंताओं, लागू होने वाले स्टैंडर्ड्स और टेस्टिंग के तरीकों के बारे में विस्तृत जानकारी मांगी है।

NHRC ने की बेंच ने दूध से बने पनीर और फेट ऑयल और अन्य चीजों से बने प्रॉडक्ट के बीच अंतर करने के वैज्ञानिक तरीकों के बारे में भी जानकारी मांगी है, जिसमें टेस्टिंग पैरामीटर के तौर पर बीटा-सिटोस्टेरॉल की अहमियत भी शामिल है।

क्या ग्राहकों को न्यूट्रिशन के बारे में बताया है?

NHRC ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों से भी 'एनालॉग पनीर' बनाने, सप्लाई, बिक्री और सर्व किए जाने के बारे में जानकारी तलब की है। इसमें जांच, सैंपल लेने, नियमों के उल्लंघन और की गई कार्रवाई जैसी बातें शामिल हैं। बेंच ये बात भी जानना चाहती है कि क्या ग्राहकों को ऐसे प्रोडक्ट्स की पहचान, उनमें मौजूद चीजों और न्यूट्रिशन से जुड़ी पूरी जानकारी दी जा रही है, ताकि वे सोच-समझकर फैसला करें कि उनके ये लेना है या नहीं। NHRC ने संबंधित अधिकारियों को नोटिस मिलने के दो हफ्ते के भीतर लिए गए एक्शन की रिपोर्ट जमा कराने का भी निर्देश दिया है।

मध्य प्रदेश में भी एनालॉग पनीर बैन

NHRC ने ये कदम ऐसे समय में उठाया है, जब एक दिन पहले ही मध्य प्रदेश में भी एनालॉग पनीर बेचने और इस्तेमाल पर रोक लगाई गई है। बता दें कि इससे पहले गुजरात, छत्तीसगढ़ और महाराष्ट्र भी ऐसी इस नकली पनीर पर रक लगा चुके हैं।

कैसे खुली एनालॉग पनीर पर NHRC की नींद?

यह मामला NHRC के सामने 'एडवांस्ड स्टडी इंस्टीट्यूट ऑफ एशिया (ASIA), सेंटर फॉर हेल्थ इक्विटी' की शिकायत के आधार पर आया है। शिकायत के साथ उन्होंने एक रिपोर्ट भी दी थी। जिसका शीर्षक था - "भारत में एनालॉग पनीर: हेल्थ इक्विटी के लिए फूड-सिस्टम से जुड़ा खतरा।" कमीशन अब मामले का संज्ञान लेते हुए शिकायत और साथ में दी गई रिपोर्ट में उठाए गए मुद्दों पर सख्त नजर आ रहा है। NHRC ने FSSAI से एनालॉग पनीर के बारे में जवाब मांगा है। वहीं राज्यों से इसे बनाने और बेचने को लेकर स्पष्टीकरण मांगा है।

क्या होता है एनालॉग पनीर?

एनालॉग पनीर ऐसा प्रॉडक्ट है, जो देखने और स्वाद में बिल्कुल पारंपरिक पनीर जैसा होता है। लेकिन इसे तैयार करने का तरीका अलग होता है। यह दूध से

नहीं बल्कि वनस्पति तेल, दूध पाउडर, स्टार्च और दूसरी खाद्य सामग्री के इस्तेमाल से बनाया जाता है. कुछ खाद्य उद्योग, रेस्टोरेंट और प्रोसेस्ड फूड बनाने वाली कंपनियां लागत कम रखने और एक जैसी गुणवत्ता बनाए रखने के लिए इसका इस्तेमाल करती हैं.

इनपुट- ANI

Source: <https://www.amarujala.com/india-news/crpf-who-is-responsible-for-deaths-of-19-crpf-personnel-nhrc-seeks-a-detailed-report-from-hs-and-dg-2026-08-14>

Hindi News > India News > CRPF: Who is responsible for deaths of 19 CRPF personnel? NHRC seeks a detailed report from HS and DG.

CRPF: सीआरपीएफ के 19 जवानों की मौत का जिम्मेदार कौन, NHRC ने गृह सचिव और डीजी से तलब की विस्तृत रिपोर्ट
डिजिटल ब्यूरो अमर उजाला, नई दिल्ली Published by: Pavan Updated Fri, 14 Aug 2026 04:58 PM IST

सार

सीआरपीएफ में 2025 के दौरान जवानों द्वारा आत्महत्या के सबसे ज्यादा 59 मामले दर्ज हुए थे। इस साल जनवरी से लेकर 22 मई के बीच पांच महीने से भी कम समय में 19 सीआरपीएफ जवानों ने आत्महत्या कर ली। पिछले पांच वर्षों में आत्महत्याओं की यह संख्या सबसे अधिक थी।

विस्तार

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इस वर्ष सीआरपीएफ के 19 जवानों द्वारा की गई आत्महत्या के मामले को अत्यंत गंभीर माना है। इस बाबत आयोग ने केंद्रीय गृह सचिव और डीजी से विस्तृत रिपोर्ट तलब की है। दोनों शीर्ष अधिकारियों को दो सप्ताह में यह रिपोर्ट देनी होगी। बल के आधिकारिक डेटा के अनुसार, एनएचआरसी (भारत) ने जनवरी से मई 2026 के बीच 19 सीआरपीएफ जवानों की मौत का स्वतः संज्ञान लिया है। आयोग ने पाया है कि यदि मीडिया रिपोर्ट की बातें सच हैं, तो ये देश के सबसे बड़े केंद्रीय सशस्त्र पुलिस बल में काम करने वाले जवानों के जीवन के अधिकार के उल्लंघन से जुड़े गंभीर मुद्दे हैं। यही वजह है कि आयोग ने गृह मंत्रालय के गृह सचिव और सीआरपीएफ के महानिदेशक को नोटिस जारी कर दो हफ्ते के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्ट के अनुसार, पिछले पांच वर्षों में कुल 281 सीआरपीएफ जवानों ने आत्महत्या की है। इनमें से लगभग 216 जवान ड्यूटी पर थे। सीआरपीएफ ने 2021 में 57, 2022 में 43, 2023 में 57, 2024 में 46 और 2025 में 59 आत्महत्याओं के मामले दर्ज किए हैं। बता दें कि सीआरपीएफ, देश का सबसे बड़ा केंद्रीय अर्धसैनिक बल है। लगभग 3.25 लाख कर्मियों वाले इस बल को अहम मोर्चों पर तैनात किया जाता है। आतंकवाद या नक्सल से प्रभावित क्षेत्रों में सीआरपीएफ की बड़े पैमाने पर तैनाती रही है। उत्तर पूर्व के उग्रवाद से प्रभावित क्षेत्रों में भी सीआरपीएफ और इसकी विशेष इकाई 'कोबरा' को बड़ी जिम्मेदारी दी गई है।

बल के पूर्व अफसरों का कहना है कि आयोग की इस पहल ने सीआरपीएफ जवानों की सुरक्षा, मानसिक दबाव, कार्य परिस्थितियों और कल्याण से जुड़े सवालों को फिर से चर्चा में ला दिया है। सीआरपीएफ में आत्महत्या के अलावा सहकर्मी जवान द्वारा साथी जवान पर गोली चलाना, ऐसी घटनाएं भी हो रही हैं। मौजूदा डीजी के कार्यकाल में हुई इन घटनाओं से साबित होता है कि जवानों की बात ठीक से नहीं सुनी जा रही।

हालांकि मौजूदा डीजी, जवानों के साथ लगातार संवाद करते हैं, वीडियो कॉन्फ्रेंसिंग के जरिए उनकी दिक्कतों का समाधान करने की कोशिश करते रहते हैं। नियमित तौर पर वे सैनिक सम्मेलन भी करते हैं, लेकिन इसके बावजूद जवानों के मन की बात नहीं समझ पाना, कहीं न कहीं व्यवस्था की कमियों को उजागर करता है। ऐसे में अब यह सवाल उठ रहा है कि क्या सीआरपीएफ में बढ़ता परिचालन दबाव, लंबे समय तक कठिन परिस्थितियों में तैनाती, मानसिक तनाव और यूनिट स्तर पर उपलब्ध सहायता-व्यवस्थाएं जवानों के मनोबल एवं मानसिक स्वास्थ्य को प्रभावित कर रही हैं।

Source: <https://www.jagran.com/maharashtra/mumbai-maharashtra-ashram-shala-deaths-584-children-died-in-2-years-40340958.html>

महाराष्ट्र की आश्रमशालाओं में दो साल में 584 बच्चों की मौत, NHRC ने मांगी रिपोर्ट

By Digital Desk Edited By: Garima Singh

Updated: Fri, 14 Aug 2026 11:10 PM (IST)

महाराष्ट्र की आश्रमशालाओं में पिछले दो वर्षों में 584 बच्चों की मौत हुई है, जिसमें सर्पदंश, बीमारी और दुर्घटनाएं शामिल हैं।

डिजिटल डेस्क, मुंबई। गढ़चिरोली के एक आवासीय स्कूल हास्टल में सांप के काटने से तीन आदिवासी लड़कियों की मौत पर महाराष्ट्र सरकार की आलोचना के बीच अधिकारियों ने शुक्रवार को बताया कि राज्य में पिछले दो वर्षों में आश्रम शालाओं में 684 बच्चों की मौत हुई है।

आदिवासी विकास विभाग के एक वरिष्ठ अधिकारी ने बताया कि मौत के कारणों में सर्पदंश, सिकल सेल, गंभीर बीमारी, दुर्घटना और आत्महत्या शामिल हैं।

वरिष्ठ अधिकारी ने बताया कि महाराष्ट्र में 500 सरकारी और 513 सहायता प्राप्त आश्रमशालाएं हैं, जो आदिवासी बच्चों के लिए आवासीय स्कूल हैं। उन्होंने कहा, पिछले दो वर्षों में सरकारी आश्रमशालाओं में 384 और सहायता प्राप्त आश्रमशालाओं में 200 मौतें दर्ज की गईं।

महाराष्ट्र में दो साल में 584 आश्रमशाला बच्चों की मौत

2024-25 में सरकारी आश्रमशालाओं में 170 बच्चों की मौत हुई, जबकि 2025-26 में 214 मौतें दर्ज की गईं। इनमें से 36 की मौत स्कूल परिसर में और 348 की घर पर हुई।

सहायता प्राप्त आश्रमशालाओं में 2024-25 में 81 और 2025-26 में 119 मौतें दर्ज की गईं। इनमें से 30 मौतें स्कूल परिसर में और 170 घर पर हुईं।

कांग्रेस का आरोप है कि प्रदेश की महायुति सरकार की प्रशासनिक लापरवाही और भ्रष्टाचार के कारण ही हाल में गढ़चिरोली के आवासीय स्कूल हास्टल में मौतें हुई हैं।

धनोरा तालुका मुख्यालय से लगभग 10 किलोमीटर दूर जपतलाई गांव में स्थित सहायता प्राप्त आश्रमशाला के हास्टल में नौ अगस्त की मध्यरात्रि को जहरीले सांप के काटने से फर्श पर सो रही तीन आदिवासी लड़कियों की मौत हो गई और इतनी ही अन्य लड़कियों का इलाज चल रहा है।

इस घटना के बाद मुख्यमंत्री देवेंद्र फडणवीस ने मंगलवार को सरकारी सहायता प्राप्त आवासीय स्कूल का लाइसेंस स्थायी रूप से रद्द करने का आदेश दिया था।

एनएचआरसी ने महाराष्ट्र सरकार से मांगी रिपोर्ट

गढ़चिरोली जिले में सहायता प्राप्त आश्रमशाला के हास्टल में सर्पदंश से तीन लड़कियों की मौत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने महाराष्ट्र के मुख्य सचिव को नोटिस जारी किया है।

मीडिया रिपोर्टों पर स्वतः संज्ञान लेते हुए एनएचआरसी ने इस घटना को मानवाधिकार उल्लंघन का गंभीर मामला बताया और राज्य सरकार को दो हफ्ते के भीतर विस्तृत रिपोर्ट सौंपने का निर्देश दिया।

इस रिपोर्ट में उपचाराधीन तीन अन्य छात्राओं की स्वास्थ्य स्थिति की जानकारी भी शामिल होगी। हास्टल के एक ही कमरे में 79 छात्राओं के रहने संबंधी मीडिया रिपोर्टों का हवाला देते हुए एनएचआरसी ने कहा कि पिछले 25 वर्षों से चल रहे इस हास्टल में बुनियादी सुविधाओं का अभाव है।

Source: <https://ndtv.in/india/nhrc-takes-suo-motu-cognizance-of-the-issue-of-suicides-by-crpf-personnel-11911927>

CRPF जवानों की आत्महत्या का मामला, NHRC ने लिया स्वतः संज्ञान

सरकारी आंकड़ों के अनुसार, 2025 में अर्धसैनिक बल CRPF के 59 जवानों ने आत्महत्या की. बताया गया है कि पिछले पांच वर्षों में आत्महत्याओं की यह सबसे अधिक संख्या है.

Reported by:हिमांशु शेखर मिश्रा Edited by: सुधांशु माहेश्वरी देश अगस्त 15, 2026 00:02 IST

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने 19 CRPF कर्मियों की कथित मौतों का स्वतः संज्ञान लेते हुए केंद्र सरकार से इस मामले में विस्तृत जानकारी मांगी है. शुक्रवार को NHRC ने एक स्टेटमेंट जारी कर कहा, "राष्ट्रीय मानवाधिकार आयोग (NHRC) ने जनवरी से 22 मई, 2026 के बीच पांच महीने से भी कम समय में केंद्रीय रिजर्व पुलिस बल (CRPF) के 19 जवानों की आत्महत्या से जुड़ी मीडिया रिपोर्ट का स्वतः संज्ञान लिया है".

सरकारी आंकड़ों के अनुसार, 2025 में अर्धसैनिक बल CRPF के 59 जवानों ने आत्महत्या की. बताया गया है कि पिछले पांच वर्षों में आत्महत्याओं की यह सबसे अधिक संख्या है.

NHRC ने मांगी है रिपोर्ट

अब इस मामले में मीडिया की खबरों का स्वतः संज्ञान लेते हुए आयोग ने गृह सचिव और सीआरपीएफ के महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है.

जारी बयान में क्या कहा गया?

NHRC की तरफ से जारी बयान में कहा गया है कि, यदि ये तथ्य सत्य हैं, तो यह देश के सबसे बड़े केंद्रीय सशस्त्र पुलिस बल में कार्यरत कर्मियों के जीवन के अधिकार के उल्लंघन का गंभीर मामला बनता है. आयोग ने गृह सचिव और सीआरपीएफ के महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट देने को कहा है".

क्या कहते हैं आंकड़े?

आयोग के मुताबिक, 11 अगस्त 2026 की एक मीडिया रिपोर्ट के अनुसार, पिछले पांच वर्षों में सीआरपीएफ के कुल 281 जवानों ने आत्महत्या की. आत्महत्या करने वाले जवानों में से लगभग 216 जवान ड्यूटी पर थे. सीआरपीएफ में 2021 में 57, 2022 में 43, 2023 में 57, 2024 में 46 और 2025 में आत्महत्या के 59 मामले दर्ज किए गए.

Source: <https://newsonair.gov.in/hi/tag/nhrc-issues-notice/>

राष्ट्रीय मानवाधिकार आयोग ने हरियाणा फैक्ट्री में जहरीली गैस से व्यक्ति की मौत के मामले में मांगी रिपोर्ट
अगस्त 14, 2026 3:49 अपराह्न

राष्ट्रीय मानवाधिकार आयोग ने हरियाणा के मुख्य सचिव और फरीदाबाद पुलिस आयुक्त को, जहरीली गैस से एक व्यक्ति की कथित मौत और अन्य के घायल होने की घटना पर नोटिस जारी किया है। यह घटना हरियाणा की एक फैक्ट्री में बिना किसी सुरक्षा उपकरण के मेन होल की सफाई के दौरान दम घुटने से हुई। घटना का संज्ञान लेते हुए आयोग ने दो सप्ताह के अंदर जांच की विस्तृत स्थिति रिपोर्ट मांगी है।

Source: <https://www.bhaskar.com/local/bihar/bhojpur/news/bihar-samrat-chaudhary-bharat-mother-justice-nhrc-fir-demand-138731995.html>

Hindi NewsLocalBiharBhojpurSamrat Chaudhary News | Bharat Mother Justice Demand NHRC FIR Statement

‘मेरा बेटा देशभक्त था, शहीद का दर्जा दे सरकार’:सरकारी जॉब-आर्थिक मदद की घोषणा पर भरत की मां बोली; NHRC में दर्ज की गई 2000 शिकायतें अभिनय प्रकाश | भोजपुर (आरा) 4 घंटे पहले

मेरा बेटा देशभक्त था। मुझे पैसे और नौकरी का कोई लालच नहीं है। मुझे सम्राट चौधरी पर भरोसा है। खुलेआम घूम रहे सभी 11 आरोपियों को गिरफ्तार कर जेल में डाला जाए और कोर्ट उन्हें फांसी की सजा दे। इससे बढ़कर एक बूढ़ी मां को और क्या न्याय मिल सकता है।

मेरा बेटा लोगों के खातिर शहीद हो गया। सम्राट सरकार मेरे बेटे को 15 अगस्त के अवसर पर शहीद का दर्जा दे। इसके साथ ही विस्थापितों के लिए उचित व्यवस्था कर उन्हें सभी सुविधाएं उपलब्ध कराई जाएं।'

भोजपुर के शाहपुर प्रखंड के बिलौटी गांव में पुलिस एनकाउंटर में मारे गए भरत तिवारी की मां आशा देवी ने दैनिक भास्कर से ये बातें कही हैं। दरअसल, एनकाउंटर मामले में चल रही न्यायिक जांच की अंतरिम रिपोर्ट गुरुवार को बिहार सरकार को सौंप दी गई है।

न्यायिक रिपोर्ट सौंपे जाने के बाद बिहार के मुख्यमंत्री सम्राट चौधरी ने सोशल मीडिया X पर भरत तिवारी के परिवार को आर्थिक सहायता और परिवार के एक सदस्य को सरकारी नौकरी देने का ऐलान किया। इसके बाद भरत की मां आशा देवी ने अपना पक्ष रखा।

गुरुवार को न्यायिक जांच आयोग के दफ्तर पहुंचा था भरत का परिवार

गुरुवार को ही भरत तिवारी का पूरा परिवार पटना में न्यायिक जांच आयोग और राष्ट्रीय मानवाधिकार आयोग (NHRC) के दफ्तर पहुंचा था। NHRC में भरत तिवारी के परिवार को जानकारी मिली कि एनकाउंटर मामले में अब तक 2000 से अधिक लोगों ने आरोपी एसडीएम, एसडीपीओ समेत अन्य पुलिसकर्मियों के खिलाफ शिकायत दर्ज कराई है।

NHRC के पटना स्थित कार्यालय में भरत तिवारी की मां आशा देवी ने संबंधित सभी फाइलों पर हस्ताक्षर किए हैं।

भरत की मां बोली- सरकार की घोषणा ठीक है, लेकिन मांगों को पहले पूरा करें

भरत की मां आशा देवी ने बताया कि मुख्यमंत्री सम्राट चौधरी ने जो ऐलान किया है, वह अच्छी बात है। लेकिन जो हमारी मांगें हैं पहले उसे पूरा किया जाए। मेरे बेटे को मारने वाले SDM, SDPO, थानाध्यक्ष समेत 11 आरोपियों को पहले गिरफ्तार कर जेल भेजा जाए। इसके बाद उन्हें फांसी की सजा दी जाए। हमारी मांगें पूरी होने के बाद परिवार सम्राट चौधरी के फैसले पर विचार विमर्श करेगी।

उन्होंने कहा कि अभी तक इस कांड में सिर्फ एसटीएफ जवान अक्षय कुमार की गिरफ्तारी हुई है। अब तक इस कांड का सबसे बड़ा आरोपी खुलेआम बाहर घूम रहा है। इन लोगों की गिरफ्तारी जल्द से जल्द होनी चाहिए।

घटना के दिन तीन महिला पुलिसकर्मियों ने मेरे और मेरी बहू के साथ मारपीट की थी, उनकी भी गिरफ्तारी होनी चाहिए। घटना के दिन एसडीएम संजीत कुमार मौके पर मौजूद था। उसकी वहां क्या ड्यूटी थी?

भरत के भाई चंदन तिवारी ने कहा- सरकार बैकफुट पर आई, परिवार को न्याय मिले

भरत के भाई चंदन तिवारी ने कहा कि सम्राट चौधरी का यह फैसला सराहनीय है। सरकार बैक फुट पर आ चुकी है। मेरे परिवार को सबसे पहले न्याय मिलना चाहिए। आरोपी पुलिसकर्मियों की गिरफ्तारी होनी चाहिए। इसके बाद ही सरकार के फैसले को मंजूर करेंगे। परिवार को पैसे और नौकरी की कोई जरूरत

नहीं है...बस एक बूढ़ी मां और एक भाई को न्याय मिल जाए।

उन्होंने कहा कि बाहर घूम रहे आरोपियों को देखकर परिवार को दुख हो रहा है। उन्हें सलाखों के पीछे देखकर ही संतुष्टि मिलेगी। सभी की गिरफ्तारी होने के बाद पूरा परिवार मुख्यमंत्री सम्राट चौधरी से मिलेगा। मुख्यमंत्री ने जब मान लिया है कि गलती हुई है, तब जल्द से जल्द आरोपियों की गिरफ्तारी होनी चाहिए।

चंदन तिवारी ने कहा कि राष्ट्रीय मानवाधिकार ने भी कहा है कि किसी भी आरोपियों को छोड़ा नहीं जाएगा। उनकी गलती की सजा जरूर मिलेगी। मुझे पता नहीं था कि भरत भईया के चाहने वाले इतने हैं। 2000 से ज्यादा कॉपियां मानवाधिकार विभाग के कार्यालय में पड़ी हुई थी।

भरत की भाभी बोलीं- कातिलों को सजा होने के बाद हम कोई फैसला लेंगे

भरत की भाभी सुमन देवी ने कहा कि मेरे देवर के कातिलों को सजा होने के बाद ही परिवार नौकरी लेने पर विचार करेगी। मेरे देवर की हत्या हुई है। सरकार उसको शहीद का दर्जा देते हुए स्मारक बनवाए।

उन्होंने मांग की है कि 15 अगस्त के अवसर पर भरत को शहीद का दर्जा मिले। क्योंकि भरत एक क्रांतिकारी थे। उन्हें देशद्रोहियों ने मिलकर मार दिया।

न्यायिक जांच आयोग की अंतरिम रिपोर्ट के बाद सम्राट सरकार की घोषणा के मायने

भरत तिवारी एनकाउंटर मामले की जांच कर रही न्यायिक जांच आयोग की ओर से सब्मिट किए गए अंतरिम रिपोर्ट के बाद मुख्यमंत्री सम्राट चौधरी का फैसला केवल आर्थिक सहायता तक सीमित नहीं है, बल्कि इसे एक बड़ा राजनीतिक और प्रशासनिक संदेश भी माना जा रहा है।

न्यायिक जांच आयोग की प्रारंभिक रिपोर्ट के आधार पर भरत तिवारी के परिवार के एक सदस्य को सरकारी नौकरी देने का ऐलान ये संकेत देता है कि सरकार ने पुलिसिया कार्रवाई में हुई चूक को गंभीरता से लिया है।

सरेंडर के बाद एनकाउंटर किए जाने के आरोपों को लेकर पुलिस की कार्यशैली पर जो गंभीर सवाल उठे थे, सरकार का यह फैसला उन सवालों के बीच पीड़ित परिवार के जख्मों पर मरहम लगाने की कोशिश के तौर पर देखा जा रहा है।

भरत तिवारी एनकाउंटर केस में अब तक एक की गिरफ्तारी

भरत तिवारी एनकाउंटर केस में अब तक सिर्फ एक गिरफ्तारी हुई है। भोजपुर पुलिस ने एनकाउंटर में शामिल STF जवान अक्षय कुमार को गिरफ्तार किया है।

तत्कालीन थानाध्यक्ष राजेश मालाकार सस्पेंड हो चुके हैं। राजेश शर्मा को पटना में मद्य निषेध का डीएसपी बनाया गया था। हालांकि, मुख्यमंत्री सम्राट चौधरी से भरत तिवारी के परिवार की मुलाकात के बाद उन्हें दोबारा लाइन क्लोज कर दिया गया था।

वहीं, जगदीशपुर के तत्कालीन एसडीएम संजीत कुमार को भी उनके पद से हटाकर पटना मुख्यालय अटैच कर दिया गया था।

Source: <https://www.aajtak.in/amp/india/news/story/analogue-paneer-nhrc-notice-fssai-chief-secretaries-ntc-apdy-dskc-2622028-2026-08-14>

एनालॉग पनीर पर NHRC का सख्त रुख, FSSAI और राज्य के मुख्य सचिवों को भेजा नोटिस

एनालॉग पनीर को लेकर NHRC ने FSSAI, राज्यों और केंद्र शासित प्रदेशों को नोटिस भेजा है। आयोग ने इसकी सुरक्षा, पोषण संरचना, नियामकीय स्थिति, जांच प्रक्रिया और स्वास्थ्य प्रभावों पर जवाब मांगा है। राज्यों से निर्माण, सप्लाई, बिक्री, निरीक्षण, सैंपल जांच, उल्लंघन और कार्रवाई की रिपोर्ट भी मांगी गई है।

अमित भारद्वाज

नई दिल्ली, 14 अगस्त 2026, अपडेटेड 5:12 PM IST

एनालॉग पनीर को लेकर उठे सवालों के बीच राष्ट्रीय मानवाधिकार आयोग (NHRC) ने FSSAI के चेयरमैन और मिनिस्ट्री ऑफ कंज्यूमर अफेयर्स के सचिव को नोटिस भेजा है। आयोग ने एनालॉग पनीर के सेवन से जुड़े स्वास्थ्य संबंधी मुद्दों पर जवाब मांगा है।

NHRC ने FSSAI से यह स्पष्ट करने को कहा है कि एनालॉग पनीर की रेगुलेटरी स्थिति क्या है और इसकी अनुमति किस आधार पर दी गई है। आयोग ने उपभोक्ता संरक्षण और इससे जुड़े स्वास्थ्य प्रभावों पर भी विस्तृत रिपोर्ट मांगी है। FSSAI से एनालॉग पनीर की जांच की प्रक्रिया की जानकारी भी देने को कहा गया है। इसमें बीटा-सिटोस्टेरॉल समेत अन्य जांच से जुड़ी जानकारी शामिल है।

आयोग ने FSSAI से यह भी पूछा है कि क्या किसी उत्पाद को एनालॉग पनीर नाम दिए जाने का उसकी सुरक्षा या खतरे की श्रेणी पर कोई असर पड़ता है। इसके अलावा, NHRC ने यह बताने को कहा है कि क्या एनालॉग पनीर की न्यूट्रिशनल कंपोजीशन को लेकर देश स्तर पर कोई साइंटिफिक आकलन उपलब्ध है।

एक्शन को लेकर मांगी रिपोर्ट

वहीं, NHRC ने राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को भी नोटिस भेजा है। आयोग ने एनालॉग पनीर के निर्माण, सप्लाई, बिक्री और परोसे जाने को लेकर राज्यवार विस्तृत Action Taken Report मांगी है। राज्यों और केंद्र शासित प्रदेशों से यह जानकारी देने को कहा गया है कि एनालॉग पनीर को लेकर कितने निरीक्षण किए गए, कितने सैंपल की जांच हुई, कितने उल्लंघन सामने आए और राज्यों ने क्या कार्रवाई की।